SHRI JYOTIRMOY BOSU: Sir, I gave a notice that I would like to speak on this at the third reading stage.

MR. DEPUTY-SPEAKER: Mr. Bosu, you will kindly sit down. It is quite correct that Shri Bosu had sent a notice that he wanted to speak in the third reading. But, then, after some discussion, he did agree to speak in the general discussion on the supplementary demands. This was what I was told. And that is why, although there was a Member from your party who spoke on Supplementary Demands (*Interruptions*). You were given a second chance as the second speaker. The understanding was that you would not speak in the third reading. Why do you insist on that? This was what I was informed when I come to the Chair. So, don't make a point over this.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed".

The motion was adopted.

16.00 hrs.

DISCUSSION RE: REPORTED ATROCITIES ON HARIJANS IN VARIOUS PARTS OF THE COUNTRY

MR. DEPUTY-SPEAKER: Now, we shall take up the discussion under rule 193 on the reported atrocities on Harijans in various parts of the country. Shri Jyotirmoy Bosu.

SHRI JYOTIRMOY BOSU (Diamond Harbour): The problem of atrocities on Harijans has become a burning problem for the whole country, and I would say that it has become more known for the failure of the Government than for their success in tackling the whole issue.

Before I quote from the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1970-71, I would like to give you certain figures. According to the 1971 census, Scheduled Castes are 80 million and Scheduled Tribes are 38 million. 21.5 per cent of the total population are Scheduled Castes and Scheduled Tribes. Regionwise, the figures are as follows: Eastern region: 26.8 per cent; Northern region: 22.4 per cent; Western region: 21.4 per cent; and Southern Region: 25.2 per cent.

SHRI M. C. DAGA (Pali): The discussion is on atrocities on Harijans. Why is he quoting all these figures?

SHRI JYOTIRMOY BOSU: I have just started.

PROF. MADHU DANDAVATE (Rajapur): Unless they are there, there cannot be atrocities.

SHRI M. C. DAGA: He must discuss only the point at issue, namely atrocities on Harijans. Why is he discussing irrelevant things?

श्री मधु लिमये (बांका): वह इस प्रश्न की गंभीरता की ओर सदन का ध्यान दिला रहे है इसलिए किस संख्या में हैं और कहां कितना उन का अनुपात है यह बता रहे है ।

श्री मूल चंद डागा : यह हम सब जानते हैं ।

श्री मधु लिमये : तो इस से क्या होता है ?

SHRI JYOTIRMOY BOSU: 89 per cent of Scheduled Castes and 97 per cent of the Scheduled Tribes live in villages, and more than 80 per cent of the Scheduled Castes and 90 per cent of the Scheduled Tribes are engaged in cultivation and they work

as agricultural labour. As regards the percentage of literacy, the figure is 10.27 per cent in the case of Scheduled Castes and 8.53 per cent in the case of Scheduled Tribes, as against the all-India average of 29.3 per cent.

Before I refer to the statement showing the State-wise number of cases in reply to unstarred question No. 1263 of 28th February, 1973 in this House, I would like to point out what the position is even after 27 years of Congress rule. The report of the Commissioner says:

"The Constitution has further provided in article 46 as one of the Directive Principles that:

"The State shall promote with special care the educational and economic interests of the weaker sections of the people, and in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice and all forms of exploitation.

"A Cursory look at the balance-sheet of the socio-economic achievements will show that we are far behind our goal, before we can claim to have uplifted the Scheduled Castes and Scheduled Tribes in the right sense.

"The fact, however, remains that these communities have not generally been able to derive benefits of the socio-economic progress in the country to any appreciable extent, with the result that the gap between the scheduled and non-scheduled castes which was already fairly wide at the time of securing political freedom has continued to become wider and wider during all these years."

"The frequent occurrences of harassment and atrocities on these people clearly indicate the unresolved social tensions and the sickening state of our social order .... The welfare measures undertaken during the various Five Year Plans have also not made the desired impact on them and they continue to suffer from poverty and social degradation"....

"A sense of social.

"A sense of insecurity and economic helplessness appears to be deepening in their minds, bringing in its trial a feeling of 'minority insecurity'. Such a feeling arising in the minds of millions of people belonging to the Scheduled Castes and the Scheduled Tribes threatens to cut at the very roots of the processes of national integration and is a danger to democracy".

The constitutional directive has been flouted, flouted fully. Although the Kaka Kalelkar Commission made specific recommendations in 1953, Government has not bothered to implement the same.

If you look at their educational development, what is the position? I quote from the same Report:

"Participation rates of children belonging to Scheduled Castes and Scheduled Tribes in educational process as compared to children coming from general population are considerably low in almost all States. There is prependerance of wastage on account of high drop-outs and longer stagnation periods."

Then about services reservations:

"Though the orders regarding reservations for Scheduled Castes and Scheduled Tribes have been in force for more than two decades, the position regarding the representation of the Scheduled Castes and the Scheduled Tribes in all classes, except class IV is still lagging far behind the prescribed level. During the period from 1-1-57 to 1-1-71 the

[Shri Jyotirmoy Bosu]

representation of Scheduled Castes and Scheduled Tribes in class I services has registered a small increase of about 2.01 per cent and 0.35 per cent respectively."

MR. DEPUTY-SPEAKER: This is about atrocities on Harijans.

SHRI JYOTIRMOY BOSU: It is all arising out of economics.

Then about untouchability--you will agree that this has something to do with atrocities.

"It is painful to report that even after a quarter century after the country achieved freedom, the practice of untouchability is persisting in the country in one form or other. This is confirmed by a number of surveys undertaken by the Commissioner's organisation in the States of Gujarat, Mysore and Himachal Pradesh. Similarly the surveys undertaken by the Harijan Sevak Sangh in Madhya Pradesh and by Shri Pushpam College, Poondi, in Tamil Nadu, also confirm this position....

"....only 30 per cent of the wells, restaurants etc. were open to these people and only 10 per cent of the dhobis and barbers were serving them".

This is the position.

Then I come to social tensions. Much of it arises out of land ownership. Even today there is slavery prevalent in villages in the country. I quote from the same Report:

"One of such incidents took place in Nov. 1971 in which 14 members of the Santal tribes were reported to have been killed and 34 injured in Rupaspur village of Purnea district in Bihar State. The basic cause of this was reported to be a dispute between landowners and tenants".

16.09 hrs.

[SHRI S. A. KADER *in the Chair*]

"But it is also a naked fact that these incidents do take place in a number of cases due to social tensions arising in rural areas on account of the application of new strategy in agriculture for removing present disparities.... According to available information, there are about 17.4 million hectares of culturable wasteland in the country and considerable portion of these lands belongs to the Government. It appears that so far only about one million hectares of only of land have been declared surplus or taken possession of by the various State Governments"....

Government has done next to nothing....

"It has been a general feeling that the lands given to the Scheduled Castes and Scheduled Tribe persons are usually uncultivable and lack irrigation facilities...."

This reflects utter neglect on the part of Government.

Then Sir, there is indebtedness and bonded labour. It is a shame for a country which says it has a democratic Government and which calls itself civilised. The report says:

"Indebtedness is one of the worst forms of exploitation to which the Scheduled Castes and Scheduled Tribe persons are exposed. The problem is acute among the Scheduled Tribes who are living in isolated hills and forests.... A rapid survey on the socio-economic conditions of the Sauras in Koraput district of Orissa, conducted by a Study Team of this office in January, 1971, revealed that both the hills and plains Sauras of Gunpur Sub-Division were indebted and

the percentage of indebtedness was higher in the hills than in the plains. The hill Sauras were more economically backward than the plain Sauras and it was found that out of 20 hill Saura informants, 18 were indebted...... The private money-lenders did not observe any complicated formalities and supplied the required articles at their residence."

But they took it back in multiples.

The report further says:

"Another survey of the Khunti and Murhu Tribal Development Blocks, in Ranchi district, Bihar; conducted by a Study Team of this office in December, 1971, revealed that, indebtedness was still rampant with the tribal of the Block. Only a few individuals took advantage of credit facilities."

That is the position with regard to their economic condition.

A statement was placed on the Table of the House showing State-wise the number of cases relating to untouchability and harassment reported to the Office of the Commissioner for Scheduled Castes and Sheduled Tribes during the year 1970, 1971 and 1972.

I would give these figures just now so that you can see how it has been increasing rapidly.

In Andhra Pradesh from 2 in 1970 it rose to 7 in 1971 and it was 17 in 1972; in Bihar in 1970, it was 12, in 1971 it was 16 and in 1972 it was 30; in Haryana from 19 in 1970 it rose to 17 in 1971 and it increased further in 1972 to 31; in M.P. the figures are 6, 16 and 22 respectively; in Maharashtra the respective figures are 2, 11 and 36; in Rajasthan the figures are 12, 26 and 25 respectively. Mr. Daga should have been satisfied to hear this. U.P. happens to be the Prime Minister's State and also Shri Uma Shankar Dikshit, the Home Minister's State. The figures are 94, 164 and 265......(*Interruptions*). Shri S. M. Banerjee is half U.P. In Delhi it was 38 in 1970, it was again 38 in 1971. This is under your very nose Mr. Mirdha and if I were you I would have resigned. In 1972 it rose to 85. The atrocities have been increasing. What are the totals? The total for the year 1970 is 224, 326 for 1971 and 557 for 1972. Every body in this Government should be given the decoration of Bharat Ratna!

There is an *Indian Express* news item dated 19th August, 1970. The heading is "1100 Harijans done to death in 3 years". It says:

"Mr. R. N. Mirdha, Minister of State for Home Affairs, placed a statement before the House (Rajya Sabha) which gave a State-wise break-up of the number of Harijans murdered in each State during the 3 years from 1967 to 1969.

The total comes to a little over 1,100. Uttar Pradesh with 322 cases, topped the list."

This is the Prime Minister's State. It is within a stone's throw from Delhi. I now come to the police atrocities, on these people, Mr. Dikshit's Indian Police. The then Chief Justice of Allahabad described the Indian Police as organised gangsterism.

Let us see what the gangsters, the saviours of this Government, have done. The Speaker of a particular Assembly—I would not name him; it is not the convention, when you are in the Chair particularly—said that the reply by the Government was not only unsatisfactory but unbecoming and also shameful. Do not ask me if it is about Bihar. The Calling Attention related to alleged police atrocities on the villagers of Gahlaur

[Shri Jyotirmoy Bosu]
in Monghyr district, which Shri Madhu Limaye used to represent once. Shri Tripurari Prasad Singh charged that at the instance of the Monghyr Deputy Superintendent of Police, jawans and officers surrounded the village at dead of night, broke the doors of huts of harijans and backward villagers mercilessly beat old men and women and, what is worse, raped, over a dozen young women, and took away whatever cash and other belongings they had. This news item will appear in foreign papers.

I had given a short notice question on atrocities committed by police on Harijans at Gahlaur in Monghyr district, Bihar. "This news had struck the headlines of many papers and in Bihar Assembly the Speaker himself had gone to the extent of rebuking the government for this happenings" I said in my letter to the Home Minister. When I requested him in my letter to look into this matter, what did this old gentleman say? He says:

"As you may be aware a committee consisting of 11 members of the Bihar Vidhan Sabha has been constituted to inquire into the alleged incident. The Committee was to commence its inquiry on 22nd July, 1973."

There it ends. He is not willing to give me facts as available in the records of the Government. I did not want him to sit on judgment or say something which will interfere with the judgment. I only wanted him to give me the facts of the case. But even then he was unwilling to give.

Then there is a news item "Hoodlums Strip & Brand 4 Harijan Women". It reads: ,

"Soon after the disclosure in the Bihar Assembly of the alleged rape of some Harijan women by the Monghyr police in Gahlaut village —now the subject of a judicial inquiry—a shocked House today heard through a call-attention motion by 15 MLAs that four Harijan women of Madhuban village (Saharsa district)"

—I do not know whether it is Shri L. N. Mishra's district—

"were pulled out of their house by some hoodlums of the village, stripped and branded with red-hot iron rods.

This crime was prepetrated before hundreds of people but when the victims went to a doctor at Madhepura and the police station there, they were treated casually. The case itself was watered down by the police who had accepted big bribes from the assailants."

All this news is picked up by the international press and when we go to foreign countries we come across this kind of news about our country.

Then there is a news item in *Free Press Journal*, Bombay, which you represent here Sir, which says:

"10 Harijans burnt alive.

Lucknow July 31: Ten Harijans, five children, were burnt alive in Machhariya Village in Moradabad district of UP, when their huts were set on fire about a month ago."

Commenting on this, one editorial says:

"The shocking disclosure that three Harijan women have been burnt alive at Machhariya village in Moradabad district of UP is a reminder that even after 25 years of freedom"

—I would say, Congress rule—

"the Scheduled Castes and Tribes which, between them, constitute a

fifth of the total population, continue to live under intolerable conditions. They suffer not only social discrimination and economic exploitation but every kind of humilitation and even torture."

Then, I quote:

"A popular Harijan leader, Mr. Shiva Parsan Kewat, was shot dead by a group of Brahmins....

—Is Mr. Dikshit a Brahmin? I do not know—

"....in Dighwat village, 20 miles from here, on December 4, five other persons were injured.

A deputation told the District Magistrate here yesterday that the armed group went through the village brandishing spears and firing their guns intermittently.

The village has a population of about 1000 Harijans and other low caste Hindus."

The low caste Hindus and the minorities have no place in this country which boasts of secularism and fairplay. That is all confined to the four walls of this building and the people sitting in a glorified manner on the Treasury Benches do not feel ashamed.

What did they do at Anantapur? I quote:

"A Harijan president of Vepacherla village in Anantapur taluk, was stoned to death by two 'influential and rich persons' of the village on May 1, according to a report submitted to the police by Mr. R. T. Ramachandra Reddy, president of the panchayat samiti."

Mr. Dikshit should know what is happening in this country.

This is a quotation from *Indian Express* dated 15th December, 1972:

"Five Harijans were burnt alive and 85 Harijan houses were set on fire during 1969-70. There were in all 1,541 cases of alleged 'incidents of atrocities' on the Harijans during the period.

All this is from the figures placed by the Minister of State for Home, Mr. R. N. Mirdha, in the Rajya Sabha."

This is what you have been doing magnificently for such a long time.

This is from *Hindustan Times* dated October 9, 1972:

"Harijan women complain of criminal assault.

Banda. U.P. October 8: The women folk of Harijan families in Manohar Purva village, about ten km. from here do not stir out of their homes these days following a series of reported incidents of rape and assault....

An old women said in despair, "Here, the honour of our daughters and daughters-in-law is not safe. Our husbands and sons cannot save us."

The Congress party is running the Government there.

I further quote:

"The data given by the eight States make a disturbing picture. In 22 months, 6,195 cases of atrocities were reported (on the basis of complaints made by members of the Scheduled Castes). Of these, 2,616 related to personal violence and 2,489 involved offences against property. The State Governments,

[Shri Jyotirmoy Basu]

obviously, have no means of knowing whether all cases had been reported to the authorities."

Only the other day, in Haryana, next-door to Delhi, 200 Harijans were thrown out of land and the standing crop had been taken over by the police, by the State machinery. These 200 Harijans went to the Prime Minister and the Prime Minister gave them an assurance—of course, lip-sympathy, as we know her. Then, later on, after some days, they found out that the Prime Minister's assurance had no validity because they have been permanently displaced by the State machinery from their land in the State of Haryana.

Even in Government offices, the casteism is not spared. I will quote:

"Miss Kanphade, in a memorandum to the Commissioner, has complained that she has been subjected to political pulls and pressures motivated by caste prejudice."

I have got a case here which Mr. Dikshit may please look into. On 3rd May 1973, one Shri Lakhman Singh, Junior Draughtsman, belonging to Scheduled Caste community, an employee of Water Resources Survey Division No. II, Agra, under Ganga Basin Water Resources Organisation, was manhandled by the Head Clerk, Headquarters Superviser and a few others of that office during office hours under the full protection of Mr. K. C. Manchanda, Executive Engineer of that Division.

Mr. Dikshit belongs to a party which belongs to the exploiting classes. And the class character of this party that is in Government today, I am positive, can never remedy this evil because it thrives on casteism. it survives on casteism Therefore, I do not wish to say anything more. You have said that my time is over. I would only appeal to this Government that, if they are worth the salt they consume, they should come forward and put an end to the barbaric acts that are perpetrated on Harijans and Scheduled Castes and Scheduled Tribes.

MR. CHAIRMAN: The discussion is to end by 6 O'clock....

SOME HON. MEMBERS: The time should be extended.

MR. CHAIRMAN: Shall we sit a little longer?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): We may extend it by one hour.

MR. CHAIRMAN: Do you want to finish this today?

SHRI K. RAGHU RAMAIAH: Yes, Sir.

MR. CHAIRMAN: The number of speakers on this side is 12, and the number on that side is about 7. (*Interruptions*) I would request the members to be brief, so that we can finish it by 7 O' Clock.

Shri Nawal Kishore Sharma.

श्री नवल किशोर शर्मा (दौसा) : सभापति जी, मुझे अफसोस है इस बात का कि शर्माओं के कारण हरिजनों पर पिछले दिनों में अत्याचार हुए है लेकिन मैं यह बात भी कहना चाहता हूं कि ऐसे लोगों की गिन्ती बहुत कम है जो शर्मा होने के कारण अत्याचार करते हैं इसलिये इसको जनरलाइज नहीं किया जायेगा इतना मेरा आपसे निवेदन है। (**व्यवधान**) इसके साथ ही मैं विरोधी दल के माननीय सदस्यों से दस्तवस्ता निवेदन करना चाहता हूं कि इस विषय में राजनीति को मत घसीटे। राजनीतिक दृष्टि से सोचने की प्रवृत्ति देश के हर सवाल पर, विरोधी दलों के लिए तो अच्छी है ही

[श्री नवल किशोर शर्मा]

नहीं क्योंकि इससे समस्या का समाधान भी नहीं होता बल्कि समस्या का समाधान और बिगड़ता है । मैं यह बात इसलिए कह रहा हूं कि अभी माननीय सदस्य ज्योतिर्मय बसु ने अपने भाषण के अन्त में जो बातें कहीं कि कांग्रेस की वजह से, कांग्रेस की नीतियों के कारण और कांग्रेस कास्टीज्म पर चलती है इसलिए कांग्रेस ने यह सारा किया। कुछ उदाहरण दिए गये हैं जिन का सदन में प्रतिवाद किया जा चुका है । खास तौर पर मछारिया के हत्याकाण्ड का इसी सदन में प्रतिवाद किया जा चुका है ।

इस में कोई शक नहीं है कि यह समस्या गम्भीर है । इसमें भी कोई शक नहीं है कि हरिजनों पर आए दिन होने वाले अत्याचारों पर इस आजादी के रजत जयन्ती वर्ष में विचार होना स्वतंत्र भारत के लिए अपने आप में एक खेद का विषय है । इस में भी कोई दो रायें नहीं है कि आज भी हरिजनों का सवाल एक गम्भीर समस्या बन कर देश के सामने खड़ा हुआ है । इस समस्या का समाधान करने के लिए, आए दिन इस पर जो अत्याचार होते हैं उनको रोकने के लिए हम सब को कुछ करना होगा इस में भी कोई शक नही है । सरकार की जिम्मेदारी जरूर बहुत है और उसको भी अपने दायित्व को निभाना चाहिए, मैं यह भी मानता हूं । हो सकता है कि मेरे राय से कुछ माननीय सदस्य इत्तिफाक न करें लेकिन सरकार ने इस दिशा में कुछ ठोस कदम उठाए हैं । यह सही है कि जितने कदम उठने चाहिये थे, जो होना चाहिये था, जिस कद्र उसका प्रतिफल निकलना चाहिये था नहीं निकल पाया । हम को विचार करना होगा कि आज सरकार कौन से कदम उठा सकती है ताकि इस समस्या का समाधान हो । दिक्कतें तो सामने हैं, अत्याचार भी आए दिन होते हैं और उनका विवरण अखबारों में भी छपता है । आज विचार करने का विषय यह है कि यह सदन क्या रास्ते ऐसे सुझाता है सरकार को जिस के जरिये से सरकार इन हरिजनों पर होने वाले अत्याचारों के बारे में कुछ कंस्ट्रक्टिव तरीकों से विचार करे ताकि ये दिक्कतें, ये परेशानियां और ये अत्याचार न हों ।

मैं समझता हूं कि इस समस्या के दो पहलू हैं, एक आर्थिक और दूसरा सामाजिक । मैं समझता हूं कि सरकार द्वारा अब तक जो कदम आर्थिक तरीके से हरिजन भाइयों को ऊंचा उठाने के लिए उठाए गये हैं वे कारगर साबित नहीं हुए हैं, वे नाकाफी रहे है। मैं आंकड़ों में जाना नहीं चाहता लेकिन इतना निवेदन अवश्य करना चाहता हूं कि बावजूद रिजर्वेशन के जितने स्थान हरिजनों को मिलने चाहिए थे, नहीं मिले, उनका कोटा पूरा नहीं हुआ । जो उत्तर दिए जाते है हर साल इसके बारे में वे यही दर्शाते हैं कि इसको टालने की कोशिश की जाती है । जो रिजर्वेशन है, उसकी पूर्ति होनी चाहिये, उसको लैप्स नही होना चाहिये । अगर उचित आदमियों के अभाव में कोटा पूरा नहीं किया जाता है तो उसको कैरी फार्वर्ड किया जाना चाहिए । यह नहीं कि आदमी उचित नहीं मिलता है इस वास्ते उस पोस्ट को लैप्स होने दिया जाए और उसकी जगह पर किसी दूसरे

[श्री नवल किशोर शर्मा]

स्वर्ण को भर्ती कर लिया जाए। इस में बहुत बार कई अंडर हैंड बातें भी हो जाती हैं और किसी को रिजैक्ट करने के लिए बहुत अच्छा बहाना मिल जाता है और वह यह कि ड्यूली क्वालिफाइड व्यक्ति अवेलेवल नहीं था इसलिए यह नियुक्ति नहीं की गई और हरिजन के स्थान पर दूसरे व्यक्ति की नियुक्ति कर ली गई। गृह मंत्री जी को इस पर गम्भीरता से विचार करना चाहिये। वह इंस्ट्रकशंज जारी करें कि हरिजनों के लिए सुरक्षित स्थानों पर कोई दूसरा व्यक्ति किसी भी सूरत में नहीं लिया जाना चाहिये।

हरिजनों को भूमि एलाट करने की बात भी आता है। हमने सीलिंग का कानुन पास किया है। हमारी आशा थी कि सीलिंग के कानुन से काफी बड़ी मात्रा में भूमि उपलब्ध होगी बड़े जमींदारों से। मेरी मांग है कि जितनी भी भूमि उपलब्ध हो वह सारी की सारी हरिजनों को दी जाय और किसी दूसरे आदमी को न दी जाए।

मैं यह भी समझता हूं कि खाली भूमि दे देने से काम नहीं चलेगा। जो भूमि दी जाए उस भूमि पर उस हरिजन का आधिपत्य भी होना चाहिए। मुझे अपने राज्य की जानकारी है और उस आधार पर मैं चाहता हूं कि हरिजन के नाम पर भूमि एलाट तो हो जाती है लेकिन गांव के वे लोग जो तादाद में ज्यादा होते हैं और जिन का वैस्टिड इंटरेस्ट होता है खेती में और खेती के धंधे में वे लोग उसको जमीन पर काश्त नहीं करने देते हैं। उसका परिणाम यह होता है कि वह एलाटमेंट बेकार हो जाता है, बेमानी हो जाता है। एलाटमेंट के बाद सरकार का यह दायित्व भी होना चाहिए कि जिस हरिजन को भूमि एलाट की गई है वह उस भूमि से बेदखल न किया जाए। वह उसको काश्त कर सके और काश्त करके अपनी जिन्दगी बसर कर सके।

हमने बैंकों का राष्ट्रीयकरण किया। हमारा उद्देश्य यह था कि छोटे लोगों को उन से ऋण मिलें। लेकिन हम आंकड़े उठा कर देखें तो पता चलेगा कि उनको ऋण न के बराबर मिले हैं। वे हरिजन जो पुश्तैनी तौर पर कोई धंधा करते आ रहे हैं, चमड़े का करते आ रहे हैं, रंगाई का करते आ रहे हैं, जूते बनाने का, ऊन का, बुनकरी का, जुलाहे का, उनको खास तौर से बैंकों से ऋण देने के बारे में हिदायतें जारी की जानी चाहिएं और बैंकों को आदेश होना चाहिये कि एक सरटेन परसेंटेज बैंकों के ऋणों का ऐसे लोगों को दिया जाना चाहिये। अगर ये सब कदम उठते हैं तो मेरी मान्यता है कि उनका आर्थिक तरीके से उत्थान होगा।

सामाजिक क्षेत्र में भी हरिजनों के मामले में तीन चार बातें जरूरी है। पहली बात तो यह है कि हरिजनों के नाम से अलग बसाई जाने वाली कालोनीज बन्द कर देनी चाहियें। हरिजनों के लिए कहीं भी कोई कालोनी अलग नहीं बननी चाहिये। जितनी भी कालोनियां बनें, नया लैंड का एलाटमेंट हो, रहने के मकानों के लिए उन में सरटेन परसेंटेज, 25 या 30 या 35 या 40 हरिजनों को उसी में दिया जाना चाहिये ताकि एक दूसरे के साथ रहने की आदत पड़े और अलगाव की जो प्रवृत्ति है वह खत्म हो।

हरिजनों के मुकदमों में पैरवी करने के लिए वकील की व्यवस्था भी सरकार को करनी चाहिये, फ्री करनी चाहिये। यह खाली उन मुकदमों में नहीं होना चाहिये जहां सरकार मुद्दई होती है। हर केस जो हरिजन और हरिजन के बीच में न हो, हरिजन और सवर्ण के बीच हो, सरकार की ओर से हरिजन की पैरवी करने के लिए वकील नियुक्त किया जाना चाहिये।

107 और 151 का उपयोग खास तौर पर हरिजनों की प्रोटेकशन के लिए अधिक से अधिक किया जाना चाहिये। आज 107 का प्रयोग मिल मालिकों की प्रोटेकशन के लिये मजदूरों के खिलाफ किया जाता है। मेरा निवेदन है कि किसी जमींदार के हक में 107 और 151 का प्रयोग न करके काश्तकार के हक में, हरिजन के हक में किया जाना चाहिये। इसके बारे में आपको एडमिनिस्ट्रेटिव इंस्ट्रक्शंज जारी कर देनी चाहिये।

110 और 119 के सिलसिले में आपका अब तक यह रवैया रहा है कि पुलिस अफसर वह एफीशंट माना जाता था जो इन धाराओं के अन्तर्गत मुकदमे बनाता था। अब ऐसा पुलिस अफसर एफीशैंट माना जाए जोकि अनटचेबिलिटी के, हरिजनों पर होने वाले अत्याचारों के, 107 के केसिस जरूरी तौर पर बनाता है।

आज होता यह है कि जब गांव में किसी हरिजन की तरफ से कोई हरिजन रिपोर्ट करने जाता है, तो रिपोर्ट नहीं लिखी जाती है। अभी श्री ज्योतिर्मय बसू ने कहा कि आंकड़े बताते हैं कि हरिजनों पर अत्याचार बढ़े हैं। मैं कहना चाहता हूं कि वह तो सरकार की मुस्तैदी का परिणाम है। माननीय सदस्य ने अनटचेबिलिटी के केसिज के जो आंकड़े बताये हैं, असल में अत्याचार उन से कहीं ज्यादा होते हैं, लेकिन उन की रिपोर्ट नहीं लिखी जाती है। अब शायद सरकार की मुस्तैदी के कारण ये रिपोर्ट लिखी जाने लगी हैं और कुछ इलाज भी होने लगा है। मेरा कहना यह है कि इस तरह के केसिज ज्यादा से ज्यादा तादाद में बनने चाहिए। जितने ज्यादा केसिज बनेंगे, उतने ही ये अत्याचार कम होंगे।

सरकार को यह भी देखना चाहिये कि किसी भी गांव में सब से पहले हरिजन मुहल्लों में बिजली और पानी की व्यवस्था हो और फिर बाकी गांव के लिए यह व्यवस्था की जाये। यदि ऐसा किया जाता है, तो मैं समझता हूं कि इस तरह से इन लोगों का आर्थिक स्तर भी ऊंचा होगा और सामाजिक अलगाव भी दूर होगा।

MR. CHAIRMAN: I think the hon. Member from this side should not pass any comments as that will disturb the House. I would request the hon. Members—after all this is the highest organ of our country and so we cannot take it lightly though it is all right sometimes—that when a speaker is speaking, whatever he may speak, whatever you may have got to say, you may do so later. But, that should not be in the middle. I believe this will not be repeated by the hon. Members from left.

Mr. Vajpayee.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : सभापति महोदय, हम एक बड़े महत्वपूर्ण राष्ट्रीय प्रश्न पर चर्चा कर रहे हैं। इस बात से इन्कार नहीं किया जा सकता है कि पिछले कुछ वर्षों में हरिजन बन्धुओं पर होने वाले अत्याचारों में वृद्धि हुई है। गृह मंत्रालय द्वारा जो आंकड़े एकत्रित किये गये हैं, उन से इस तथ्य की पुष्टि होती है कि जीवित जलाने, हरिजन बन्धुओं के घरों में आग लगाने, उन की जमीन पर जबर्दस्ती कब्जा करने और अन्य प्रकार से उन्हें अपमानित और प्रताड़ित

[श्री अटल बिहारी वाजपेयी]

करने की घटनाओं में काफी बढ़ौतरी हुई है। इन आंकड़ों के अनुसार सारे देश में 1969 में ऐसी घटनायें 441, 1970 में 483 और 1971 में 623 हुई। जनवरी, 1971 से ले कर अक्तूबर, 1972 तक के जो आंकड़े हैं, उन से पता लगता है कि जिन कांडों में केवल व्यक्तिगत हिंसा की गई है, उन की संख्या 1567 है। कुल घटनायें 6195 हुई, जिन में से 3524 घटनायें ऐसी हैं, जिन का आधार हरिजन और स्वर्ण का संघर्ष है। ये आंकड़े बड़ी दुखदायी कहानी कहते हैं।

यह किसी पार्टी का प्रश्न नहीं है। यह सरकार और प्रतिपक्ष की भी लड़ाई नहीं है। इसी लिए प्रारम्भ में मैंने कहा कि यह एक राष्ट्रीय प्रश्न है। इस प्रश्न के विभिन्न पहलुओं में हम को जाना होगा और उन पहलुओं में जा कर इस प्रश्न का योग्य रीति से समाधान करने का प्रयत्न करना होगा।

इस प्रश्न का जो सामाजिक पहलू है, वह सर्वविदित है। शताब्दियों से इस देश में ऐसी व्यवस्था चल रही है, जिस में जन्म के आधार पर मनुष्य को मनुष्य से छोटा समझा जाता है, अस्पृश्य समझा जाता है। यह वर्ण - व्यवस्था का पाप है।

एक माननीय सदस्य :—वह व्यवस्था ब्राह्मणों की बनाई हुई है।

श्री अटल बिहारी वाजपेयी : वह किस की बनाई हुई है, इस का प्रश्न नहीं है। जिस ने भी बनाई हो, वह गलत है। लेकिन अब भी वह चल रही है, यह देश के लिए कलंक की बात है। ग्रामीण क्षेत्रों में अभी तक भेदभाव की दीवारें टूटी नहीं है। संविधान में अस्पृश्यता एक दंडनीय अपराध घोषित कर दिया है, अस्पृश्यता-विरोधी कानून को दृढ़ बनाने की कोशिश की जा रही है, लेकिन इस के बावजूद मनुष्य मनुष्य के बीच में भेदभाव का व्यवहार चल रहा है। इस समस्या को हल करने के लिए हमें एक राष्ट्रीय अभियान करने की आवश्यकता है।

आजादी की लड़ाई के दिनों में गैरसरकारी प्रयत्न चलते थे। आर्य समाज ने अस्पृश्यता के निर्मूलन के लिए महत्वपूर्ण काम किया। महात्मा गांधी के नेतृत्व में रचनात्मक कार्यक्रम के द्वारा इस दीवार को, इस खाई को, पाटने की कोशिश की गई। लेकिन एक बार सत्ता हाथ में आ गई, तो गैरसरकारी प्रयत्न बन्द हो गये। समाज की आत्मा को झकझोर कर जगाने और स्वर्णो को इस बात का प्रायश्चित करने की प्रेरणा देने के लिए अब गैर सरकारी आधार पर कोई प्रयत्न नहीं हो रहा है। यह प्रयत्न करना आवश्यक है और मैं गृह मंत्री महोदय से कहना चाहुंगा कि वह राष्ट्रीय एकात्मकता परिषद का पुनरजीवन कर रहे हैं और कल उस की प्रारम्भिक बैठक होने जा रही है, हम उस में निर्णय कर सकते है कि हम सभी वर्गों और सभी दलों के सहयोग से देश में एक राष्ट्रीय अभियान शुरु करेंगे, जो अस्पृश्यता के सामाजिक पहलू, भेदभाव के सामाजिक पहलू को समाप्त करने में प्रभावी ढंग से कारगर सिद्ध हो।

लेकिन प्रश्न केवल सामाजिक नहीं है, प्रश्न का स्वरुप आर्थिक भी है। यह ठीक है कि धन कमाने के बाद भी, जन्म से जो छोटा समझा जाता है, वह समाज में सम्मान का स्थान प्राप्त नहीं कर सकता है। लेकिन सामाजिक दृष्टि से अगर कोई अभिशप्त है और वे वेजमीन है—देश में वेजमीन मजदूर अधिकतर हमारे हरिजन बन्धुओं में से आते हैं, अगर उन के पास आजीविका के साधन नहीं है, अगर विज्ञान और टेकनालोजी

की प्रगति के कारण उन के उद्योग, जो हाथ की कला पर चलते थे, पिछड़े रहे हैं, समाप्त हो रहे हैं और वे प्रतियोगिता में टिक नहीं सकत हैं, तो एक आर्थिक संकट भी उन के सामने खड़ा हो जाता है। केवल नौकरियों में उन्हें समान प्रतिनिधित्व दे कर-जो अभी हम दे नहीं सके है – यह संकट टाला नही जा सकता है। यह देना चाहिए कि जिन उद्योगों में वे लगे है, उन उद्योगों को किस तरह से सुरक्षित किया जाये और उन उद्योगों में आज भी आधुनिक परिस्थिति के अनुसार परिवर्तन कर के किस प्रकार बाजार की प्रतियोगिता में टिकाया जाये मैं समझता हूं कि आर्थिक पहलू पर भी ध्यान देना आवश्यक है।

संरक्षण के पीछे सिद्धान्त यह है कि केवल समान अवसर काफी नहीं है। जो पिछड़े है, उन्हें विशेष सुविधायें दे कर समकक्ष लाना होगा। तभी वे दौड़ में टिक सकते है, अन्यथा जो दलित और पीड़ित है, उन के लिए अवसर का कोई मतलब नहीं हैं। अगर सब दौड़ने वालों को एक लाइन पर खड़ा नहीं किया जा सकता है, तो फिर वह दौड़ नियमों के अनुसार नहीं होगी। इसी लिए संरक्षण का प्रतिपादन किया गया है। लेकिन संरक्षण से तत्काल प्रगति होनी चाहिए। यह भाव नहीं पैदा होना चाहिए कि हमें हमेशा के लिए वैसाखी ले कर चलना है।

अब इस स्वरूप का एक राजनैतिक पहलू प्रकट हो रहा है। यह पहलू बहुत गंभीर है। अब संघर्ष केवल ब्राह्मण और हरिजन का नहीं है। यह संघर्ष है। लेकिन इस के साथ साथ यह संघर्ष अब और भी रूप ले रहा है कि अलग अलग प्रदेशों में अलग अलग क्षेत्रों में जिस वर्ग के हाथ में, जिस गुट के हाथ में, जिस जाति के हिस्से के हाथ मे सत्ता है वह अत्याचार करने के लिए आगे बढ़ रहा है क्यों कि वह शताब्दियों से आई हुई सत्ता को छोड़ना नहीं चाहता और दूसरी और हरिजन भाई जागृत हो कर अब अपने अधिकारों को पहचानने लगे हैं और सत्ता में हिस्सा बंटाने लगे है। मैं उदाहरण देना चाहता हूं। हरयाना में संघर्ष अब ब्राह्मणों और हरिजनों में नहीं है, हरयाना में संघर्ष अब जाटों में और हरिजनों में है। हमारे जाट भाई नाराज न हो। मैं नाराजगी के भाव से नहीं कह रहा हूं। मैं महाराष्ट्र का उदाहरण देना चाहता हूं। महाराष्ट्र में संघर्ष ब्राह्मणों में और हरिजनों में नहीं है। जो मराठा हैं, जो क्षत्रिय हैं, जो संख्या में अधिक है जो गावों में प्रभावशाली है, जिन का शासन पर प्रभुत्व है ....

एक माननीय सदस्य : जाट तो शूद्र ही होते हैं।

श्री अटल बिहारी वाजपेयी : नहीं, यह गलत बात है। होते नहीं हैं, वह मानते क्या हैं यह सवाल है।

एक माननीय सदस्य : जाटव शुद्र होते हैं जाट नहीं।

श्री अटल बिहारी वाजपेयी : अब हरिजन बन्धु पंचायत के चुनावों में लड़ना चाहते हैं, वह प्रधानबनना चाहते हैं। वह शासन में हिस्सा बटाना चाहते हैं। यह उनकी इच्छा स्वभाविक है., आवश्यक है। उन्हें उसमें हिस्सा मिलना चाहिए। लेकिन अभी तक जिन का एकाधिकार था न केवल सामाजिक स्तर पर बल्कि राजनैतिक स्तर पर भी वह हिस्सा बंटाने के लिए भी वह तैयार नहीं हैं चाहे फिर वह महाराष्ट्र में वावडा हो जहां बहिष्कार किया गया था या फिर उत्तर प्रदेश में बांदा हों इस स्वरूप का राजनैतिक पहलू प्रकट हो रहा है और इस राजनैतिक पहलू पर ध्यान देना पड़ेगा। केवल सवर्ण और हरिजन का भेद

[श्री अटल बिहारी वाजपेयी]

खड़ा करके इस समस्या को हल नहीं किया जा सकता । जिस जिस भी क्षेत्र में जिस जिस प्रमुख गुट के हाथ में सत्ता है उसे इस बात के लिए तैयार करना पड़ेगा कि वह दूसरों को सत्ता में भागीदार बनाए, नहीं तो लोकतंत्र का कोई अर्थ नहीं होगा ।

इस का एक चौथा पहलू भी है प्रशासनिक । अत्याचार की घटनाएं बढ़ रही हैं । मैंने निवेदन किया जहां यह जागृति का प्रतीक है वहां यह बदलते हुए समाज के परिवर्तन का भी प्रमाण है । इन घटनाओं से जहां मन में चिन्ता पैदा होती है वहां एक आशा भी जगती है कि अब हरिजन बन्धु चुपचाप सहन करने के लिए तैयार नहीं हैं । अब वह आवाज खोलेंगे, बोलेंगे, अपने अधिकारों के लिए लड़ेंगे । शायद जीवित जलना पड़ेगा, लेकिन जीवित जल कर भी वह एक ऐसा आलोक पैदा करेंगे कि उन्हें जलाने वाले उस आलोक में अपना मुह देखें और लज्जा से अपना सिर झुका लें । यह एक अच्छा चिह्न है लेकिन इन कसौटी पर जो हमारा प्रशासनिक तंत्र है वह विफल हुआ है । यह ठीक है, गृह मंत्री ने सूचनाएं भेजी हैं, प्रधान मंत्री ने मुख्य मंत्रियों का सम्मेलन किया है, स्थानीय अधिकारियों को जिम्मेदार ठहराने की कोशिश हुई है । लेकिन घटनाएं होती हैं, उन की तत्काल रिपोर्ट नहीं होती और श्री नवल किशोर जी ने ठीक कहा है कि जो घटनाएं प्रकाश में आती हैं उन से अधिक घटनाएं तो प्रकाश में ही नहीं आतीं क्योंकि रिपोर्ट नहीं की जाती । रिपोर्ट करने वाले को डराया धमकाया जाता है । रिपोर्ट की जाती है तो फिर समझोते के नाम पर मामला हल कर लिया जाता है । दोषी बच जाते हैं, जिन्हे दण्ड मिलना चाहिए वह साफ छूट जाते हैं । पुलिस अपने कर्त्तव्य का पालन नहीं करती । अधिकारियों में भी यह जागृति नहीं है । आखिर कहीं न कहीं वह जिस वर्ग से आते हैं आचरण में उसकी झलक मिल जाती है । इसीलिए बल दिया जा रहा है कि सेवाओं में अच्छी संख्या में लोगों को लिया जाय । उन्हें ऐसे महत्वपूर्ण पदों पर रखा जाय जहां वे पक्षपात न करें लेकिन जहां अन्याय के विरुद्ध उन के मन में चिड पैदा हो । आज ऐसी चिड हम प्रशासन में पैदा नहीं कर सके और इसके लिए प्रयत्न करना होगा । तत्काल रिपोर्ट घटनाओं की होनी चाहिए । अब आप बिहार का मामला देखें । जब असेम्बली में सवाल उठाया गया तब बिहार की सरकार जागी । बावडा का जो कांड हुआ उस में तो जिन के हाथ में सत्ता थी वह शामिल थे । इसीलिए हरिजन बन्धुओं का जिन्होंने बौद्ध मत स्वीकार कर लिया है सामाजिक बहिष्कार कर दिया गया । वह पानी नहीं पी सकते, खेत में काम नहीं कर सकते गांव के बाहर पड़े हैं । संगठित रूप से वह अत्याचार वह लोग कर रहे हैं । लेकिन शासन का तंत्र नहीं हिला क्योंकि शासन का तंत्र उन से प्रभावित था जो सीधे बावडा कांड में लिप्त थे ।

इस लिए एक तो राजनैतिक स्तर पर फैसला करना पड़ेगा और दूसरे प्रसाशन के तंत्र को बहुत मजबूत बनाना होगा । उसमें चुस्ती लानी होगी । कड़ी से कड़ी कार्यवाही करनी होगी और जो अधिकारी अपने कर्त्तव्य का पालन नहीं करते जो देर करते हैं,

जिव के आचरण में यह दिखाई देता है कि उन्होने जान बूझकर इस सम्बन्ध में असावधानी की है, लापरवाही की है, उन को कड़ा दण्ड देना पड़ेगा। सब को यह पता लग जाना चाहिए कि केन्द्र में बैठी हुई सरकार या प्रदेशों में जिन के हाथ में शासन की बागडोर है वह इस मामले में किसी तरह की ढिलाई बर्दास्त नहीं करेगी। प्रशासन को चुस्त बना कर भी हम यह काम कर सकते हैं।

एक बात कह कर मैं समाप्त करूंगा। संविधान के अंतर्गत हम ने एक कमिश्नर फार शेड्यूल्ड कास्ट एंड शेड्यूल्ड ट्राइब्स बनाया है। उन की रिपोर्ट आती है। रिपोर्ट देर से आती है। आती है तो उस पर बहस का मौका नहीं मिलता। मौका मिलता है तो उस में से जो हम निकालना चाहते हैं वह नहीं निकलता। अब हमारे कमिश्नर साहब की कठिनाई यह है कि सारे देश में उनका जो एक प्रशासन का ढांचा फैला हुआ था वह खत्म कर दिया गया। अब उन्हे सूचना कहां से मिले? कोई कांड होने के बाद वह उस की जानकारी कैसे प्राप्त करें? पहले रीजन्स में अलग अलग उन के कार्यालय थे। वह जा सकते थे देख सकते थे सूचना मगां सकते थे और तत्काल रिपोर्ट ला सकते थे। मैं चाहूंगा कि गृह मंत्रालय इस सम्बन्ध में विचार करे। उन के पद को मजबूत करने की आवश्यकता है। उन्हें ऐसा तंत्र देने की आवश्यकता है जिससे की अगर कहीं राज्य सरकार की ढिलाई हो, अगर स्थानीय अधिकारी अपने कर्त्तव्य में चूक जाय तो शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्स का कमिश्नर नई दिल्ली से ऐसे सूत्र का संचालन करे कि तथ्य सब सामने आ जायं और सदन उन पर विचार कर सकें। इस दृष्टि से भी हमें काम करना है।

मैं जो कुछ कह रहा हूं, उस को उपसंहार की ओर ले जाना चाहता हूं। मैंने प्रारम्भ में निवेदन किया यह एक राष्ट्रीय प्रश्न है। जितना समय, जितनी शक्ति, जितना साधन हम ने राष्ट्रीय एकात्मता के लिए खर्च किया और राष्ट्रीय एकात्मता की हम ने केवल हिन्दू मुसलमान तक सीमित कर दिया, हरिजन बन्धुओं को, वनवासी बन्धुओं की हम ने उपेक्षा कर दी, यह हमने अच्छा नहीं किया। आज इस संबंध में विलम्ब के लिए अवसर नहीं है। कभी कभी मुझको लगता है कि देश से अमीर और गरीब के भेद को मिटाना सरल होगा, मगर उच्च वर्ण और हरिजन के भेद को मिटाना कठिन है और देश हिलेगा नहीं जब तक जातिगत सम्बन्धों में परिवर्तन नहीं होगा। ये संबंध मूलगामी रूप से बदलने चाहिए। इस विषय को राष्ट्रीय विषय के रूप में लेना चाहिए। वोटों की राजनीति चलेगी, पार्टियों के संघर्ष निरंतर होते रहेंगे, एक दूसरे पर आक्षेप भी लोकतंत्र में माने जा सकते हैं। लेकिन कुछ प्रश्न ऐसे हैं जिन पर सारा राष्ट्र एकाग्र हो कर और एक चित हो कर प्रयास नहीं करेगा तो नये भारत का, ऐसे भारत का सपना जिस में जन्म के आधार पर, जाति के आधार पर, वंश के आधार पर भेदभाव नहीं हो, ऐसा भारत बनाने का सपना हमारा कभी पूरा नहीं होगा। और यह कसौटी है। यह प्रश्न इस बात की कसौटी है कि हम जो कुछ कहते हैं उसे कर के दिखाते हैं या नहीं? मैं समझता हूं कि इस विवाद से एक ऐसा संकल्प प्रकट होगा जो संकल्प इस दिशा में हमें आगे बढ़ने के लिए प्रेरित करेगा।

श्री बूटा सिंह (रोपड़) : सभापति जी, आज चर्चा का यह जो विषय है जिसे श्री ज्योतिर्मय बसु ने इस सदन में पेश किया है उस में श्री ज्योतिर्मय बसु तो जो अपना खेल खेलना था वह खेल गए। न तो कोई समाधान न कोई और चीज बताई। खाली एक प्रचार करने का साधन

[श्री बूटा सिंह]

बनना था, वह बना कर चले गए। अच्छा होता कि यह मार्क्सिस्ट नेता कुछ मार्क्सिज्म के जरिए से इस समस्या का समाधान इस सदन में पेश करते। किन्तु उन्होंने अपने तरीके से जो उन की पार्टी का तरीका है सरकार को बदनाम करने का वह कर दिया और चले गए। अगर वह यहां हाजिर होते तो मैं उन से पूछता कि जब जब इस पार्टी को सत्ता मिली, केरल में मिली, पश्चिमी बंगाल में मिली तो क्या उस अवधि में यह सब कुछ वहां हुआ या नहीं? (व्यवधान)

श्री कृष्ण चन्द्र हाल्दर (औसग्राय): पश्चिमी बंगाल में यह कास्टिज्म नहीं है। (व्यवधान)

17.00 hrs.

श्री बूटा सिंह: मेरे पास फिगर्स हैं। उन्होंने एक भी सजेशन या समाधान इस समस्या का नहीं दिया, बल्कि जैसा उन का अपना एक तरीका है इस सदन में काम करने का, उसी तरीके से उन्होंने आंकड़े दिये और उन दुखद घटनाओं का जिक्र किया।

जहां तक इन दुखद घटनाओं का सम्बन्ध हैं—इस के बारे में दो रायें नहीं हैं। अभी श्री वाजपेयी जी ने कहा कि यह किसी पार्टी का प्रश्न नहीं है—न ही सरकार या विरोधी पार्टियों का प्रश्न है। यह एक राष्ट्रीय प्रश्न है जैसा कि हमारी नेता श्रीमती इन्दिरा गांधी जी ने स्वयं माना है कि यह एक नेशनल प्राबलम है—

"This problem is a national problem and it should be tackled on the national scale."

श्री वाजपेयी जी ने बहुत अच्छे तरीके से इस का विश्लेषण किया है—न तो यह किसी सरकार की बात है और न किसी विरोधी धड़े की बात है, यह एक राष्ट्रीय प्रश्न है और इस का समाधान राष्ट्रीय स्तर पर होना चाहिये।

इस का जन्म वर्ण व्यवस्था से हुआ है—इस में भी दो रायें नहीं हैं। यह वर्ण व्यवस्था का बहुत भयंकर कलंक है, जिस के कठोर घाव से हम आज भी कराह रहे हैं—

"जिस तन लागे सोई जाने, कौन जाने पीर पराई।" हम लोग जिस हालत में रह रहे हैं, उस को अगर देखें तो आज का जो वर्तमान है, उस के मुताबिक हम कई सदियों पीछे हैं। पहले पौराणिक गाथाओं में हम सुना करते थे कि किसी हरिजन की जबान काट ली गई, क्योंकि उस ने राम का नाम लिया था। किसी हरिजन के हाथ काट लिये गये, क्योंकि उस ने किसी स्वर्ण जाति के आदमी को छू लिया था, आज भी उसी तरह की घिनौनी तस्वीरें हमारे सामने आ रही हैं।

आखिर यह भावना कब खत्म होगी? जो बड़े बड़े मठों के आचार्य हैं, वे खुले तौर पर जातिवाद का प्रचार करते हैं, अस्पृश्यता का प्रचार करते हैं। वे लोग आज भी कहते हैं कि इस में धर्म की सैंक्शन है। ऐसी भावना का पूरे जोर से, पूरे बल से, पूरे राष्ट्र को मुकाबला करना चाहिये, उस को दबाना चाहिये और ऐसे व्यक्तियों का चाहे वे कितने ही पूजनीय हों, कितने ऊंचे हो, उन के ऐसे प्रचार का खण्डन करना चाहिये।

यह भी सच है कि गैर-सरकारी तौर पर भारत की स्वतन्त्रता प्राप्ति के पहले जो काम हो रहा था, वह आज नहीं हो रहा है। आज तो इस को सरकार की जिम्मेदारी समझ कर छोड़ दिया गया है। समाज

ने जैसे ग्राज हाथ धों लिये हैं कि इस में अब उन की कोई ज़िम्मेदारी नहीं है, यह सारी ज़िम्मेदारी सरकार की है । हमारे संविधान के निर्माताओं ने हमारे लिये जो संरक्षण दिये थे, वे केवल इसलिये दिये थे कि जैसे कोई बहुत कमजोर मरीज़ हो' उस को ताकत की दवाई दी जाती है, इस लिये कि जल्दी से जल्दी रिकूप हो कर अपने भाइयों के साथ चल सके । इस के मायने यह नहीं थे कि वह कोई पर-मानेन्ट सौल्यूशन था, वह तो उन की कमज़ोरी दूर करने के लिये कुछ समय के लिये सहूलियत दी गई थी । मुझे यह कहते हुए बहुत दुख होता है कि हमारी योजनाओं में जो खर्चा किया गया है—मैं ज्यादा पीछे नहीं जाऊंगा—चौथी पंच वर्षीय योजना को ही लीजिये, इस में ग्राम हिन्दुस्तानी पर पर-कैपिटा एक्स्पैंन्डिचर 290 रुपये बनता है और विशेष रूप से हरिजनों और आदि-वासियों के लिये जो यह कह कर दिया गया था कि यह पिछड़ेवर्ग के लिये है' उन पर सिर्फ 12 रुपये प्रति वर्ष बनता है । आज के ज़माने में क्या कोई कह सकता है कि 12 रुपये में किसी की आर्थिक हालत' किसी का पिछड़ापन दूर हो सकता है , अगर एक साल में 12 रुपये उस पर खर्च किये जांय ?

योजनाओं में जो रक़म रखी गई है, उस का जो इम्पलीमेन्टेशन होता है, हम ने अपनी समिति के साथ सारे हिन्दुस्तान का दौरा किया और देखा कि जिस तरह से इन योजनाओं का इम्पलीमेन्टेशन किया जाता है, वह बहुत ही निन्दनीय है । कोई भी ऐसी योजना नहीं है जिस की बाबत आज हम फख्र से कह सकें कि वह पूरी तरह से इम्पलीमेन्ट हुई है । अगर आप इस को आगे जा कर देखेंगे तो एक और बात हमारे ध्यान में आती है—कुछ ऐसी स्कीमें हैं जो सैन्टर की तरफ़ से सीधी होती हैं, जिन को सैन्ट्रली स्पोन्सर्ड स्कीम्ज कहा जाता है, उस के लिये जो पैसा दिया जाता था, वह लगातार कम होता जा रहा है यानी स्टेट गवर्नमेन्ट्स पर छोड़ दिया जाता है कि वे हरिजन उत्थान के लिये खुद ज्यादा पैसा खर्च करें । लेकिन देखने में यह आया है कि जो सैन्ट्रल की स्कीमें थीं, उन में तो कुछ काम हुआ है, लेकिन स्टेट गवर्न-मेन्ट्स की स्कीमें बहुत बुरी तरह से फेल्यार हुई हैं ।

मेरा मंत्री महोदय से निवेदन है—अगर आप सही मायनों में हरिजनों और आदिवासियों का पिछड़ापन दूर करना चाहते हैं तो आप कम से कम जो सैन्ट्रली स्पोन्सर्ड स्कीम्ज़ हैं, उन में ज्यादा से ज्यादा पैसा दे कर उन को दिल्ली से इम्पलीमेन्ट कराने का ज़िम्मा अपने हाथ में लीजिये । वाजपेयी जी ने इस समस्या का विश्लेषण करते हुए इस के सम्बन्ध में सामाजिक, आर्थिक और राजनीतिक पहलू हमारे सामने पेश किये । जहां तक सामाजिक पहलू का सम्बन्ध है—मैं समझता हूं कि हमारे देश में अगर डेमोक्रेसी नीचे गई है, गांवों में गई है तो पंचायतों के रूप में गई है । लेकिन आज पंचायतों में क्या हो रहा है । कहने के लिये तो पंचायत में हरिजन मेम्बर है, इलैक्शन के लिये उस को सहूलियत दी जाती है, रिज़र्वेशन दिया जाता है, लेकिन जब पंचायत में जाता है तो उस को बाहर निकाल दिया जाता है । अन्दर पंचायत चलती है, फैसले हो जाते हैं, उसके बाद उस को अन्दर बुला कर कहा जाता है कि हस्ताक्षर करो । यह कहानी नहीं है सच्चाई है। हमने अपनी रिपोर्टों में ऐसे इस्टान्सेज दिये हैं । जहां ब्लाक समितियों और जिला परिषदों में हरिजन मेम्बर्स को साथ बैठने नहीं दिया गया, अगर

[श्री बूटा सिंह]

बैठाया जाता है तो वे जमीन पर बैठने हैं, जब कि दूसरे सदस्य चारपाई और कुर्सियों पर बैठते हैं। गांवों में हमारी डेमोक्रेसी की यह तस्वीर हैं।

हमारे माननीय नेता श्री दीक्षित जी ने राज्य सभा में एक प्रश्न के उत्तर में कहा था—

"The police alone cannot curb the brutal mal-treatment of Harijans unless the social atmosphere changes."

इस के लिये जैसा वाजपेयी जी ने कहा—मिर्धा जी ने अपने उत्तर में कहा है कि कल को जो हमारी नेशनल इन्टीग्रेशन कान्सिल की स्टीयरिंग कमैटी की बैठक होगी, उस में इस पर विशेष चर्चा होने जा रही है हम उम्मीद करते हैं कि कुछ ठोस कदम उठाये जायेंगे और उन के इम्प्लीमेन्टेशन का जिम्मा सैन्ट्रल गवर्नमेन्ट लेगी, राज्य सरकारों पर नहीं छोड़ा जायेगा।

अभी श्री ज्योतिर्मय बसु ने बिहार के कुछ केसेज को उठाया—इस में दो रायें नहीं हैं कि वे केसेज बहुत शर्मनाक हैं। हमारे बच्चों के साथ जो सुलूक हुआ है, उस की मिसाल कहीं नहीं मिलती और ये घटनायें ऐसी स्टेट में हुई, जिस के राज्यपाल हरिजन हैं.....

श्री शम्भू नाथ (शंदपुर) : बुद्धिस्ट हैं।

श्री बूटा सिंह : कम से कम वहां के मुख्य मंत्री तो अल्प संख्यकों के साथ सम्बन्ध रखने वाले हैं—यह बड़ी विचित्र बात है। आज किस बात की जरूरत है—1969 के बाद यह सही है कि जुर्म की तादाद बढ़ी है, उनको जुल्म झेलने पड़े हैं सख्तियें झेलनी पड़ी हैं, लेकिन फिर भी इस बात का सेहरा श्रीमती इन्दिरा गांधी जी को जाता है, जिन्होंने 1969 के बाद सारे देश के कोने कोने में गरीबों को जाहिर किया, उन को महसूस कराया कि उन के हक़ क्या हैं और उन को अपने हकूक कैसे लेने चाहियें।

वाजपेयी जी ने बिल्कुल ठीक कहा कि उनमें जागृति आई है। अब वह जो नयी जागृति आई है उसके जरिए से लोगों ने अपने आपको एसर्ट करना शुरू किया है, मांगना शुरू किया है, लेना शुरू किया है लेकिन दुख सिर्फ इस बात का है कि जहां जहां एट्रासिटीज का सवाल आता है वह एकतर्फा होती हैं और बहुत सी जगह पर तो पुलिस की हाज़िरी में होती हैं, पुलिस खड़ी रहती है और समाज खड़ा रहता है। चार लड़कियों की जो बात हुई उसको सैंकड़ों लोगों ने खड़े होकर देखा। मुझे तो खुशी होती यदि उनको बचाते हुए कुछ हरिजन नौजवान भी मरते, वह संघर्ष करते। महात्मा गांधी जी ने अहिंसा का जो प्रचार किया है वह बुजदिली का प्रचार नहीं है बल्कि वह बहादुरी का प्रचार है। जब कोई ऐसे निहत्थे लोगों पर, ऐसे कमजोर लोगों पर हाथ उठाए तो उनको पूरा हक है अपनी सुरक्षा करने का, संघर्ष करने का और उनसे लड़ाई करने का। मुझे इन्तजार है उस दिन का जब हिन्दुस्तान का बच्चा बच्चा, जो पिछड़े हुए हैं, जिनको जातिवाद के नाम से मारा जाता है—असल में तो जो समस्यायें हैं, आज वे अपना हक मांगते हैं, अगर वे एक हो जायें तो आज डाक्टर अम्बेडकर का नाम क्यों याद किया जाता है क्योंकि उनकी आवाज हिन्दुस्तान के कोने कोने में सुनी जाती थी, वे उन लोगों को अच्छी तरह से आर्गेनाइज कर सकते थे लेकिन आज कोई भी ऐसा व्यक्ति हमारी नजर में नहीं है जोकि सारे हिन्दुस्तान में इन बेसहारा लोगों को आर्गेनाइज कर सके। (व्यवधान) इसलिए मेरी आपके जरिए

से प्रार्थना है कि इन लोगों को एजूकेट करना चाहिए, इनको तालीम देनी चाहिए, इनको अपना हक मांगने का तरीका बताना चाहिए, इनको आर्गेनाइज करना चाहिए ताकि यह लोग इकट्ठे होकर समूचे तौर पर, जो उन पर अत्याचार हो रहे हैं उनके खिलाफ लड़ सकें ।

अभी यहां पर कानून का जिक्र किया गया है कि कानून की रू से उनको सहूलियत दी जाती है, शायद इसके लिये मुझे ज्यादा दूर जाने की जरूरत नहीं है, कानून में कैसे सहूलियत दी जाती है, यह मेरे सामने एक रिपोर्ट है, 1969 में एक कमेटी बनी, पेरूमल कमेटी, उन्होंने अनटचेबिलेटी आफेन्सेज के बारे में राय देते हुए बताया है कि जो केसेज पकड़े गए हैं, जिनको कोर्ट में भेजा गया है उनकी क्या हालत हुई । कितनी दर्द भरी कहानी है कि कैसे प्रोसेस हुआ और बहुत से. 70 परसेन्ट केसेज में एक रुपए से तीन रुपए फाइन देकर लोग छूट गए । (**व्यवधान**)

मैं दीक्षित जी से प्रार्थना करता हूं कि आज इन वर्गों के लोगों का ध्यान और उनकी आशा श्रीमती इन्दिरा गांधी के नेतृत्व पर लगी है, उनको उम्मीद है कि जिनको जागृति दी गई है उनको राहत भी दिलायेगी । इसलिए मेरी प्रार्थना है कि भले किन्हीं दूसरे मामलों में स्टेट्स की बातों को माने परन्तु यह एक ऐसी समस्या है जिसमें सेन्टर को सत्ता अपने हाथ में लेनी चाहिए क्योंकि कांस्टीट्यशन ने आपके ऊपर एक खास जिम्मेदारी दी है । आपने इन पिछड़े हुए वर्गों को बचाना है । स्टेट्स में आपके राज्यपाल महोदय हैं, उनके माध्यम से करिए या कोई दूसरी मशीनरी निकालें । मुख्य मंत्रियों से ज्यादा उम्मीद नहीं है क्योंकि अपनी सत्ता के लिए उन्हें उन्हीं लोगों का सहारा लेना पड़ता है जो कम से कम इस अत्याचार को बढ़ावा नहीं देते हैं तो सहन जरूर करते हैं । इसलिए मेरी आप से प्रार्थना और अनुरोध है कि हरिजनों के मसले में आप सत्ता अपने हाथ में लें ।

रही बात हमारे कमिश्नर साहब की । कितनी खुशी थी जब माने साहब इस दफतर में आये थे परन्तु वे उस वक्त आये जबकि इस दफतर की सारी पावर्स छीनी जा चुकी थीं । एक जोनल डायरेक्टर सात सात स्टेट्स का इन्चार्ज है, शिलांग से लेकर पटना तक एक आदमी इनचार्ज है । न तो उसके पास गाड़ी है न कोई तरीका है जिससे वह सारी स्टेट्स में एक चैनल आफ कम्युनिकेशन कायम रखे । फिर उनको अख्तियार क्या हैं ? उनको एक आर्डिनरी आई० ए० एस० आफिसर के बराबर भी आंका नहीं जाता है । हमारे साथ कमेटी में जब बैठते थे तो सहमे हुए बैठते थे, हम कोई क्लैरिफिकेशन पूछते थे धीमे से कह देते मुझे यहां रहना है इन के साथ इसलिए मुझ से कुछ न कहलवायें । फिर जोनल डायरेक्टर कमिश्नर के नीचे नहीं हैं, वह होम मिनिस्ट्री में हैं । मेरे कहने का मतलब यह है कि कमिश्नर का इंस्टीट्यूशन, कांस्टीट्यूशन ने दिया है और हमने अपनी पहली रिपोर्ट में कहा था कि एलेक्शन कमिश्नर के मुकाबले का इनको भी होना चाहिए, इनको भी वही ताकतें मिलनी चाहिए, वही सहूलितें मिलनी चाहिए, स्टेट्स से इन्फार्मेशन लेने की उनके हाथ में सत्ता हो जिससे न सिर्फ वे वहां से इन्फार्मेशन ही ले सकें कोई निर्णय कर सकें बल्कि जिम्मेदारी फिक्स करके केन्द्रीय सरकार को अपनी रिपोर्ट भज सकें । हाउस में उनकी रिपोर्ट आती है लेकिन फायदा क्या है ? अव्वल तो वह तीन साल पुरानी होती है फिर उसके साथ यह मालूम नहीं होता है कि इस रिपोर्ट के ऊपर सरकार ने क्या माना है और क्या नहीं माना है । इसलिए उसक

[श्री बूटा सिंह]

साथ साथ इम्प्लीमेन्टेशन रिपोर्ट भी आनी चाहिए ताकि हम कम्पेयर कर सकें कि कमिश्नर साहब ने जो रिपोर्ट दी है उसको कहां तक सरकार ने मान लिया है और क्या चीज सरकार मानना नहीं चाहती है। खाली एक रिचुअल, एक रस्म बन गई है कि कमिश्नर सहाब की रिपोर्ट हर साल पेश होती है । इसलिए मेरा यह सुझाव है और मैं मन्त्री महोदय से प्रार्थना करूंगा कि ध्यान देकर इस पर विचार करें ।

उत्तर प्रदेश की बड़ी चर्चा हुई । उत्तर प्रदेश में करीब 50 हरिजन आई० पी० एस० आफिसर हैं लेकिन किसी को कहीं पर ट्राफिक की गाड़ी गिनने के लिए लगाया है और किसी को पी० ए० सी० में लगाया गया है लेकिन जिले का इनचार्ज एस०पी० उनको नहीं बनाया जाता । शायद एक या दो ही हैं । यहां पर दिल्ली में हमारे सामने कई केसेज जाते हैं । अभी एस० आई० का केस आया जिसको इसलिए मारा गया कि उसने एसर्ट किया । उसको चमार कहकर मारा गया । मैं इसलिए यह बातें कहता हूं कि साधारणतया इन बातों पर ऐक्शन नहीं होता है । मैं मन्त्री महोदय से प्रार्थना करता हूं कि अपने नेतृत्व में सेन्टर से कोई न कोई ऐसी मशीनरी बनायें या सेल बनायें—जो भी अच्छा समझें बनायें, जो इसको देख सके ।

जहां तक कानून की बात है, इन्साफ इतना महंगा हो गया है कि हम उसको खरीद नहीं सकते हैं । आप देखेंगे कि कानून की क्या हालत है । मद्रास हाई कोर्ट ने एक फैसला देते हुए, जिसमें 43 लोगों की जान का सवाल था, जो कहा है उसको सुनकर आपको ताज्जुब होगा:

The High Court released all the 23 accused persons put up for trial on the curious ground that rich landlords could not be expected to commit such crimes personally, they would usually have hired others to do so, "while keeping themselves in the background".

दूसरी तरफ न्यायायालयों की खुदमुख्तियारी की तरफ थोड़ी सी भी उंगली उठायें तो देश के वकील उंगली काटने के लिए तैयार हो जाते हैं क्योंकि वकीलों और जजों की एक बात है । इसलिए मेरी प्रार्थना है कि जजों को आप जितना मर्जी इन्डेपेन्डेन्ट बना दें लेकिन जो पिछड़े हुए वर्ग हैं उनके लिए कुछ थोड़े से अधिकार जजों के ऊपर भी रखें । मन्त्री जी से यही मेरी प्रार्थना है ।

PROF. MADHU DANDAVATE (Rajpur): While making my brief remarks, I would like to remind the House about the words uttered by late Mr. B. R. Ambedkar in the Constituent Assembly hall next door on the 25th November 1949. In his speech in the Constituent Assembly, Mr. B. R. Ambedkar said:

> "How long shall we continue to deny equality in our social and economic life? If we continue to deny it for long we will do so only by putting our political democracy in peril. We must remove this contradiction at the earliest possible moment or else those who suffer from inequality will blow up the structure of political democracy which this Constituent Assembly has so laboriously built up."

17.22 hrs.

[DR. SARADISH ROY *in the Chair*]

I have not quoted the words of a Naxalite. I have quoted the words of a constitutional pundit who was wedded to the constitution, who had placed complete faith in the spirit of the constitution and who could imagine what is going to happen in the

country today. Today there are so many atrocities that are being committed on Harijans. They expected that in free India the fresh winds of social mobility will blow. But on the contrary what we find is that we are having the stormy winds of atrocities on Harijans, atrocities on Scheduled Castes and atrocities on neo-buddhists. I fully agree with my hon. friends who have said that this discussion should not be treated as a debate between the ruling party and the Opposition. This is a debate meant for protection of the Harijans and the scheduled castes and the scheduled tribes and we are all one in protecting their interests. Whichever party may be there, whether it is the congress or the SVD or Akalis or the President's rule, or Swatantra rule,—whatever be the political system in the country,—as far as Harijans are concerned they are treated by politicians and political rulers as 'dumb animals' to be driven in whatever direction they like. This is the state of affairs in the country today. Who are in the dock today on the question of atrocities on Harijans? The Government is in the dock; our tradition bound society is in the dock; we politicans who have failed to rouse the conscience of the nation are in the dock. The politicians have also failed to protect the dignity and the honour of the Harijans and adivasis. So, all of us are in the dock. We have failed to remove the indignities and the sufferings to which they are subjected to, and therefore we are in the dock.

The Minister of State for Home Affairs said on the 18th of August, 1970 that 1100 harijans were killed. I agree with Mr. Sharma who said that this figure is under-estimate. It is just like employment exchange figures where so many do not go and register their names. There is no hope of their getting employment and so they don't register themselves. We are not able to deliver the goods; we are not able to provide them with employment; they become senile. They do not go and register themselves there in employment exchanges. So many atrocities are committed on the Harijans but they never report to the police officers. They feel, we are born Harijans; we have to suffer in silence all the indignities, atrocities etc. In this way they are suffering under various forms of oppression and suppression.

Sir, quite a number of them are there. But, they do not record the complaints at all. Atrocities go on unchecked because of absence of the complaints. The figure 111 is an underestimate. So many atrocities have been committed on the harijans in this country. I do not want to add to the list.

I would only like to make some comments on some of the atrocities that were committed on them. Some harijan women were branded with hot iron rod in a village near Bihar. This was investigated. And a very interesting comment appeared in the Bombay Edition of the *Times of India*, dated 22nd December, 1972 which I would like to quote. It is very revealing. This is an editorial in the *Times of India*. Sir, there is a reference to atrocities committed in a village called Erangaon near Nagpur in Maharashtra State. A Harijan boy was killed something like a sacrificial goat. The police statement says that he had committed suicide. Because he was a Harijan he had to be declared as dead due to suicide. If he were to come from an affluent section, the investigation would have started and it would have gone to the court of law. And nobody would be able to make a comment as it was made by the Court. They would have said that he should have been killed by someone else. Because, here, he belongs to an affluent section, it was commented that he might have committed a murder and, therefore, a

[Prof. Madhu Dandavate]

free and independent judicial pronouncement would have to be made. In this particular case it is poor harijan who had been murdered. There is a story behind this statement made by the police.

That harijan boy had committed suicide. It was only when the Commissioner in charge of Schedule Castes and Scheduled Tribes when he went for an on-the-spot study, it came out. And he made a categorical statement. Then only the police were forced to arrest the person responsible for such a heinous crime. Sir, the *Times of India* editorial says:

> "The tragedy in which a harijan boy was ritually murdered in a Nagpur village last August was registered by the police as a case of suicide till the commissioner of scheduled castes and tribes visited the area and ascertained the facts. Only then did the Maharashtra Government arrest the police inspector and the doctor who performed the *post-mortem* and depute a special CID officer to investigate the case."

Sir, this is the manner in which the wheels of administration are moving and this is the manner in which the cock and bull stories are accepted by the society because it is a traditional society. There are so many atrocities committed but I do not want to take much time of the House. But, I would like to make a reference to some of them. Sir, in Andhra 42 persons killed 23 harijans. Who is responsible for these? In Bawda, in Maharashtra a special boycott of Harijans was resorted to as a sequel to local bodies election. The person who contested the election himself belongs to a high caste. So, this was a culmination of class as well as the caste. When he committed the crime, as I said earlier, a social boycot was resorted to.

In Parbhani, in Marathwada region of Maharashtra, some harijan women were stripped naked. In a village in Patiala, Harijans were subjected to atrocities of social boycott because they voted for a particular candidate.

In Orissa, again atrocities were committed against the adivasai women irrespective of the political ideology, when the President's rule is there in Andhra and elsewhere why similar things should happen? As my hon. friends have rightly pointed out that these are the manifestations of the caste abrasions of some people and so, all of us must be convinced of one thing. As Dr. Ambedkar once said: What is needed is "Annihilation of Caste". Unless and until this takes place in this country, you will never be able to protect the harijans and adivasis in this country. As Dr. Lohia put it "Indian Society oscillates between caste and class. It might be in your interest to be our masters but how is it in our interests to be your slaves"? That is the question that they are posing, and we have to give a correct reply.

In conclusion, I would like to make a reference to the manner in which the holy scriptures are being utilised to propagate untouchability. The holiest among the holy priests like the Sankaracharya is going round the country and preaching untouchability. When some angry young men of Maharashtra organised public meetings to condemn these acts of Sankaracharya, the police did not prosecute the Sankaracharya but they arrested those angry young men because they had committed the crime of challenging the holiest among the holy. This kind of disparity and contradiction in our life has also to be ended.

We should be able to create a real and genuine society of free and equal persons, and a society in which the Harijans will not only have

equality of opportunity but preferential opportunities, because they have centuries of lag. As Dr. Lohia has said, we cannot take cognisance of all the problems merely on the basis of orthodox Marxian theory. This under developed country of India and our society are oscillating between caste on one side and class on the other; it is oscillating between these two evils. Therefore, we must evolve a society which will be classless on the one side and where there will be no caste distinctions on the other. It is only when annihilation of castes takes place that there will be an assurance to the Harijans and Adibasis and then only their lives, honour and property will be safeguarded. I hope that this House, without showing any partisan attitude, will be able to rise as one entity and will be able to fight all the atrocities that are committed against the Adibasis and Harijans, and it is with that hope and spirit that I shall conclude my speech.

श्री चन्द्रिका प्रसाद (बलिया) : सभापति महोदय, वास्तविकता यह है कि यह समस्या राष्ट्रीय महत्व की है। देश की आजादी से पहले जब बापू ने इस समस्या की ओर ध्यान दिया था, तो उन्होंने इस के लिए राष्ट्रीय स्तर पर कार्यक्रम चलाया था। वह समझते थे कि अगर देश के उपेक्षित और पिछड़े हुए हरिजन ऊपर नहीं उठेंगे, तो हमारा देश आजाद नहीं होगा। आजादी के बाद भी हमारे नेताओं ने इस विचार-धारा का अनुसरण किया कि अगर देश के उपेक्षित, शोषित और ग़रीब लोगों को शासन और समाज में उचित स्थान नहीं मिलेगा, तो हम अपनी आज़ादी की रक्षा नहीं कर पायेंगे।

मैंने श्री वाजपेयी के भाषण को ध्यानपूर्वक सुना। उन्होंने बड़े उच्चादर्शों से पूर्ण विचार प्रकट किये। हम जानते हैं कि वर्णाश्रम के कारण हजारों वर्षों से हरिजनों पर अत्याचार होते रहे हैं और वे उन को बर्दाश्त करते रहे हैं। श्री वाजपेयी ने श्री मिर्धा की रिपोर्ट में से आंकड़े देते हुए बताया कि हरिजनों पर अत्याचार की कितनी घटनायें हुई हैं। उन्होंने यह भी कहा कि ये आंकड़े साबित करते हैं कि आज हरिजन जाग उठे हैं। मैं उन से पूछना चाहता हूं कि क्या हरिजनों के इस जागरण में हमारे बापू के महान् कार्य, हमारी अस्सी वर्ष की कुर्बानियों, आज़ादी के पहले कांग्रेस के कार्यक्रमों और आज़ादी के बाद सरकार द्वारा बनाये गये कानूनों और उन लोगों को दिये अधिकारों और संरक्षण का कान्ट्रीब्यूशन नहीं है। आज हरिजन जाग उठा है और अपने अधिकारों के लिए आवाज़ उठा रहा है। इस स्थिति में झगड़े होंगे। प्रधान मंत्री ने भी कहा है कि जब नीचे के लोग उठना चाहते हैं और ऊपर के लोग अपनी जगह नहीं छोड़ना चाहते हैं, तब संघर्ष होगा :

पहले हरिजनों पर अत्याचार होते थे और उन के विरुद्ध अपराध किये जाते थे, लेकिन उन की रिपोर्ट नहीं लिखी जाती थी। भारत सरकार ने जो कानून बनाये हैं और जो आदेश दिये हैं, और हरिजनों में जो जाग्रति आई है, उसके कारण अब पुलिस थानों को इन अपराधों की रिपोर्ट लिखनी पड़ती है। यह इस बात का सुबूत है कि भारत सरकार कितनी जागरूक है।

श्री वाजपेयी ने कहा है कि यद्यपि शासन हमारे हाथ में आ गया है, लेकिन फिर भी हमें को सामाजिक स्तर पर काम करना चाहिए था। हो सकता है कि उन को हमारे काम में कमी दिखाई पड़ती हो। लेकिन क्या मैं उन से पूछ सकता हूं कि शंकराचार्य जो अनटचेबलिटी को प्रीच कर रहे हैं, क्या उन्होंने उस के विरुद्ध आवाज़

[श्री चन्द्रिका प्रसाद]

उठाई है । क्या वह बाहर सवर्ण लोगों से कहेंगे कि धार्मिक पुस्तकों में छुआछूत और भेदभाव के पक्ष में जो बातें कही गई हैं, उन को निकालना चाहिए ? जब तक हम सब मिल कर इस समस्या को हल करने के लिए कार्य नहीं करेंगे, तब तक हमारे सब कानून धरे रह जायेंगे । शारदा एक्ट बना, लेकिन हम उसको कार्यान्वित नहीं कर सके ।

उत्तर प्रदेश में जनसंघ भी सरकार में शामिल था । हम जानना चाहते हैं कि वह सरकार इस प्रकार की घटनाओं में कितनी कमी कर पाई । कांग्रेस और देश के नेता आज भी हरिजनों की अपलिफ्ट और उन के उद्धार के लिए उसी तरह कार्य कर रहे हैं, जिस तरह कि वे आजादी से पहले करते थे । हम समझते हैं कि हमारे देश की आजादी तब तक सुरक्षित नहीं होगी और हमारी आर्थिक क्षमता तब तक नहीं बढ़ेगी, जब तक कि दबे और पिछड़े हुए लोग ऊपर नहीं उठेंगे ।

मुझे श्री वाजपेयी का यह सुझाव अच्छा लगा है कि प्रदेशों में शिड्यूल्ड कास्ट्स कमिश्नर के रिजनल आफ़िसिज फिर से खोले जाने चाहिए, ताकि अगर कोई प्रदेश सरकार हरिजनों की समस्याओं के प्रति जागरूक नहीं है, तो भारत सरकार उन रिजनल आफ़िसिज के मार्फत उन का ध्यान इस ओर आकृष्ट कर सके श्री दंडवते ने भी यह ठीक कहा है कि देश जात-पांत को तोड़ने के लिए हम सब को मिल कर सरकारी और गैर-सरकारी स्तर पर काम करना चहिए । अगर हम एक सामुहिक तरीके से काम कर के देश के दलित और पीड़ित लोगों को ऊपर उठा सकेंगे, तो फिर हम ने अपने संविधान में जो उद्देश्य और लक्ष्य अपने सामने रखे, हैं परे नहीं हो पाएंगे ।

हमारे क्षेत्र की भी इस प्रकार की कुछ समस्यायें हैं । वहां रोज़ कोई न कोई हरिजन मारा जाता है । उन लोगों पर अनेकों अत्याचार हो रहे हैं । एक हरिजन मन्दिर, रविदास मन्दिर, की ज़मीन हड़पी जा रहे है । वहां हरिजनों के लिए एक होस्टल बनाने की मांग की जा रही है, लेकिन उस तरफ़ कोई ध्यान नहीं दिया गया है ।

अगर एक सर्वदलीय कमेटी बना कर इस समस्या को हल करने का प्रयत्न किया जाये, तो हमारे देश का कल्याण होगा ।

MR. CHAIRMAN: Shri Bhogendra Jha.

श्री मूल चन्द डागा (पाली) : सभापति महोदय, इस सदन में बड़े बड़े उच्च आदर्शों की बातें कही गई हैं और उन की बड़ी तारीफ़ की गई । श्री वाजपेयी ने कहा कि. . . . . .

MR. CHAIRMAN: I have called Shri Bhogendra Jha.

SHRI M. C. DAGA: On a appoint of order. This is a discussion under rule 193. It should be confined to a matter of urgent public importance.

> "Any member desirous of raising discussion on a matter of urgent public importance...."

SHRI K. S. CHAVDA (Patan): This is most urgent. Why does he waste the time of the House?

SHRI M. C. DAGA: You may quote instances. Only that matter can be discussed.

SHRI K. S. CHAVDA: Atrocities arise out of this.

SHRI R. P. ULAGANAMBI (Vellore): Many specific cases have already been pointed out.

श्री भोगेन्द्र झा (जयनगर) : सभापति महोदय, जहां तक बोलने का सवाल है, इस सदन में दो राय नहीं होंगी कि हरिजनों पर अत्याचार हो रहे हैं और वे नहीं होने चाहिए । यह इस बात का सबूत है कि हमारा पूंजीवादी जनतंत्र क्या है, जिस में कहने को वोट का अधिकार सब को है, लेकिन वास्तव में यह अधिकार केवल उन पूंजीपतियों के पास है, जो वोट पर अंकुश लगाते हैं ।

हम सब जानते हैं कि यह रंग आज का नहीं है, कम से कम तीन, साढ़े तीन हजार साल पुराना है । जब से सामन्ती व्यवस्था शुरू हुई, जब से जमीन पर व्यक्तिगत स्वामित्व का अधिकार हुआ, तब से फावड़ा चलाने वालों और जोतने वालों को शूद्र और अछूत करार दिया गया और यह व्यवस्था बनाई गई कि जो मेहनत करने वाला है, वह विद्या नहीं पढ़ सकता है वह राज्य नहीं चला सकता है । जो मेहनत करने वाला है वह धन का मालिक नहीं बन सकता है। इसलिए जो पहले पहल हमारे भारत में शोषक समाज बना, लुटेरों का समाज बना उसने अपने लायक व्यवस्था कायम की । उसके पहले भारत में यह व्यवस्था नहीं थी । उस के पहले जो यहां भारत में व्यवस्था थी जो शांति पर्व की बातें जानते होंगे उन्हें पता होगा--

न वै राज्य न राजासीन्न च दण्ड्यो न दण्डिक:
धर्मेणैव प्रजा: सर्वा रक्षन्तिस्म परस्परम् ।।

न राजा था न राज्य था न दण्ड था न दण्ड देने का रिवाज था । स्वभाव से ही लोग एक दूसरे की रक्षा किया करते थे । धर्मराज युधिष्ठर ने पांचों भाइयों के साथ श्री कृष्ण के नेतृत्व में भीष्म से पूछा कि तब धन की रखवाली कौन करता था अगर राजा नहीं था, कोई नहीं था तो जवाब मिला यह बाद के ग्रन्थ श्रीमद्-भागवत में है :

यावत् भ्रियते जठरं तावत स्वत्वं हि देहिनाम्
अधिकयोंभिमन्वेत स स्तेन दण्डमर्हति ।

कि पेट भरने तक पर ही प्रत्येक देहधारी को धन का अधिकार है । पेट भरने से जो फाजिल रखता है वह चोर है और वह दण्ड का भागी है । मैं कम्युनिस्ट मैनिफैस्टों से यह बात नहीं कह रहा हूं । बाद के ग्रन्थ श्रीमद्भागवत तक में यह बातें हैं । वाजपेयी जी नहीं है, वह कहते कि किसी कम्युनिस्ट ने घुसेड़ दी होगी या रूस या चीन वालों ने लिख दी होगी । लेकिन यह उस समय की बात है कि जब भारत का समाज वर्गों में विभाजित नहीं हुआ था जिसे अपने ग्रन्थों में सतयुग कहा गया है और जिसे समाज शास्त्र में हम आधुनिक साम्यवाद कहते हैं । लेकिन जब कुछ लोगों ने जमीन को हड़पना शुरू किया तो मेहनत करने वाले तबके को, धन पैदा करने वाले को अछूत बना कर के उसे राज्य से, सत्ता से, विद्या से अलग कर दिया गया कि वह वेद नहीं पढ़ सकता । आज भी वेद सही माने में सभी पढ़ लें तो आधा काम अकल चलाने वालों हो जाय । लेकिन लुटेरों ने कहा कि तुम वेद पढ़ कर के पागल हो जाओगे । तुम गायत्री पढ़ोगे तो पागल हो जाओगे । तो यह शोषण का रिवाज पिछले साढ़े तीन हजार साल से चला आ रहा है । आज का समाज उस को दूसरे रूप

[श्री भोगेंद्र झा]

में लाया है। आज वह समझता है कि पुराने कानून से नहीं चलेगा तो आज दूसरा कानून उस के लिए है। आज भी विद्या पर लगाम है, सरस्वती के मन्दिर पर रुपये का फाटक है, रुपये का पहरा है। दिल्ली यूनिवर्सिटी या किसी भी यूनिवर्सिटी का मकान बनाने वाले राज का लड़का मकान बनाने तक ही उस में जा सकता है, मकान बन जाने के बाद उस में नहीं घुस सकता है। इसलिए कि सरस्वती माता अपने मन्दिर में, स्कूल कालेज में बन्दी बना कर रख दी गई है रुपये के फाटक से। जिस के पास में रुपया होगा घूस का हो ब्लैक का हो, स्मगलिंग का हो, उसका लड़का भोंदू भी होगा तो वह पढ़ सकता है और बाहर से डिग्री ले कर आ सकता है। जिस के पास पैसा नहीं होगा वह पढ़ नहीं सकता है। यह आज के पूंजीवादी राज, आज के पूंजीवादी समाज, आज की पूंजीवादी सरकार और यह पार्लियामेंट जो पूंजी वादी है, उसने इस कानून को आज तक कायम रखा है जहां बाजाब्ता विद्या बिकती है, सरस्वती माता की बिक्री हो रही है, जहां कचहरियों में न्याय बिक रहा है। मैं घूस की बात नहीं कर रहा हूं। बगैर स्टाम्प के, बगैर कोर्ट फीस के कचहरियों में कोई जा नहीं सकता है, न्याय पाने की बात तो बाद की है।

तो यह मौलिक सवाल है और इस मौलिक सवाल के साथ भारत के जनतंत्र का विकास मूल रूप से जुड़ा हुआ है। कुछ लोगों ने चोट की कि तीन चार सालों में यह अत्याचार ज्यादा बढ़ गए हैं, मगर वह इस लिए भी ज्यादा हैं कि आज ज्यादा जागरण हुआ है, ज्यादा लोग बोलते हैं। जब 1969 में कांग्रेस टूटी तो लोगों ने उसको गम्भिरता से लिया। आज जनगण ने समझा कि सचमुच सिद्धांतों के आधार पर कांग्रेस टूटी। आम लोगों ने समझा कि सचमुच नया हिन्दुस्तान बनाने के लिए कांग्रेस टूटी और इस लिए हरिजन और दूसरे मेहनत कश वह गांवों में हों या शहरों में हों, वह एक नयी जिन्दगी की उम्मीद में कदम आगे बढा रहे हैं। लेकिन आज वाजपेयी जी सिर ठोंकते होंगे और मैं समझता हूं कि मिश्रा जी सिर ठोंकते होंगे ..(व्यवधान)

श्री श्यामनन्दन मिश्र (बेगुसराय) : आप ने ऐसा समझा, आप सिर ठोकिए। .. (व्यवधान)..

श्री भोगेन्द्र झा : तो आज यह परिवर्तन हुआ। कांग्रेस पार्टी श्रीमती इंदिरा गांधी के नेतृत्व में आगे बढ़ी तो जितने जमीदार हैं, जो अत्याचारी हैं, वो छः महीने पहले एक साल पहले तक उन्हीं हरिजनों पर हमला करते थे कि तुमने क्यों गाय बछड़े का साथ दिया, आज वह गाय बछड़े को ले कर जाते हैं और उनके घर लूटते हैं, उन की हत्याएं करते हैं। आन्ध्र के कडप्पा जिले में गोंडीपाली गांव में, जहां पर हरिजनों ने इंदिरा कोलोनी बसाई थी, इंदिरा कालोनी उसका नाम रखा था, तीन हफताह पहले उस पूरी कालोनी को जला कर खाक कर दिया। और वहा पर राष्ट्रपति का शासन है। मैं समझता है कि इंदिरा जी के लिए अच्छा प्रेजेन्ट दिया आन्ध्र के भूस्वामियो ने जिन्होंने आठ महीनें पहले रेल तार और डाक घर जलाए थे।

तो आज मैं यह कहना चाहता हूं कि भीख से, खैरात से या हरिजनों पर दया करने से यह चीज आज मिटने वाली नहीं है। सवाल यह है कि भूमि जो अधिक रखे हुए हैं उन को छूने की ताकत इस जनतंत्र में है या नहीं। जिस के पास में ज्यादा जमीन है वह पालियामैंट का मैम्बर हो, मिनिस्टर हो, आफिसर हो, उस को अत्याचार करना पड़ेगा। उससे अत्याचार जमीन कराएगी, वह दौलत कराएगी वह कितना ही भला आदमी हो, कंठी बांधने वाला हो,। दूसरा कोई उपाय नहीं है। आज जो ज्यादा जमीन वाला है वही गांवों में सूदखोरी और मुनाफाखोरी करता है और वही जाति पाति के सामाजिक अत्याचार का भी अड्डा है। जब तक उस को नहीं मिटाएगें यहां पर बराबरी की इच्छा और कामना करने से वह कामना पूरी नहीं होगी। हमारे लिए यह ढोंग और ढकोसला ही साबित होगा।

अभी पिछले 8 अगस्त को एक जवाब गृह मंत्री जी ने दिया जिस में उन्होंने बताया कि मोती हारी के पास एक गांव में कोई दो सौ से ज्यादा लोग बन्दूक लेकर इकट्ठा हुए पूरी हरिजन बस्ती को उजाड़ने के लिए तो एस० पी० और फोर्स के लोग दौड़े। वहां 62 आदमियों को गिरफ्तार किया गया। चार्जशीट मिली। उस के बाद एक कमटी बना कर उस एस० पी० को डीग्रेड कराने के लिए तय कराया। मैं चाहता हूं कि प्रधान मंत्री जी सुन रही हैं, वह इस के ऊपर ध्यान देंगी—उस एस० पी० ने हरिजन बस्ती की रक्षा के लिए प्रयास किया। यह इन के 8 अगस्त के जवाब में मुझे मिला है। अनस्टार्ड क्वेश्चन नं० 2474 का जवाब है। हरिजन बस्ती की रक्षा करने के कारण उस एस० पी० को डीग्रड करा कर के वहां से हटाया जा रहा है। इसीलिए कि तुमने रक्षा क्यों की ? यह स्थिति है।

मेरे अपने इलाके में दो दर्जन से ज्यादा लोग मारे गये हैं। दस उन में हरिजन मारे गए हैं और बाकी उन को बचाने में 15 गैर-हरिजन मारे गए हैं। लगातार इस सवाल को मैं उठाने का प्रयास करता रहा हूं। और आज यहां मैं कह रहा हूं कि हमारे हरिजनों पर हमला होता है तो सिर्फ हरिजनो को हम नहीं मरने देगें। एक भी गांव हमारे इलाके में नहीं है जहां अकेले हरिजन का घर जलेगा। वहां गैर-हरिजन हथियार लेकर बाहर आता है और रक्षा करता है। अभी तक अपनी गर्दन दी है, अभी तक दूसरे की गर्दन हम ने नही ली है।

एक बात मैं कहना चाहता हूं। किसान मजदूर कांग्रेस के नाम से एक संस्था मधुवनी में कायम की गई है जिस में एक सिडीकेट, एक सोशलिस्ट, एक जनसंघ सभी के लोग आए हैं जो आज इंदिरा गांधी के नेतृत्व में खुले आम हत्या का प्रचार कर रहे हैं। बिहार विधान सभा के भाषणों को पढें कि जो वहां के उपाध्यक्ष हैं उन्होंने खुले आम हत्या की वकालत की। दरभंगा के महाराजा के अखबार आर्यावर्त और इडियन नेशनल की फाइल मंगा कर देख लें। लगातार हत्याओं का समर्थन किया गया है अभी तक पूरी शक्ति लगाकर हम ने कहा है कि रिवाज का दोष है, व्यक्ति का दोष नहीं है। इसीलिए हत्या का जवाब हत्या से नहीं देते हैं। जो ताकत है उस

[श्री भोगेन्द्र झा]

ताकत से कह रहे हैं, और लोगों ने उसको निभाया है। लेकिन बार बार हत्याएं हो रही हैं। अभी इसी 16 तारीख को भी 8 बजे सुबह मधुबन जिले के जयनगर थाने में हत्या हुई है ....(व्यवधान) .मैं तीन मिनट में खत्म कर दूंगा। 8 बजे सुबह से 8 बजे शाम तक पूरा हथियार बन्द गिरोह हमला करता रहा, बस्ती को लूटता रहा। यह ठीक है कि रक्षा करने के लिए लोग आए। इसीलिए मैं कह रहा हूं कि गैर हरिजन भी हाथ में आएं।... (व्यवधान)

ऐसी स्थिति में दो ही इलाज हैं कि भूस्वामित्व वहीं तक रखिए जिस में सेल्फ कल्टीवेटिंग कायम हो खुद जोत की खेती कायम हो, जो खेती करेगा वह जमीन का मालिक होगा। जो ऐबसेंटी रहेगा वह अत्याचार करेगा ही चाहे वह किसी भी पार्टी का नेता हो, उस को ऐसा करना पडेगा। यहां वर्ग स्वार्थ पार्टी और दलों से ऊपर है। यह मैं तर्जुबे से कह रहा हूं। 14 साल की उम्र से आजादी की लड़ाई में हम लोग पड़े। 40 साल के अपने तर्जुबे से मैं यह कह रहा हूं कि वर्ग स्वार्थ पार्टी और दलों से ऊपर है और वह एक कर देता है। जाति पति से भी ऊपर है। वह सभी जातियों को एक कर देता है और वह हमारे इलाके में हो रहा है। कोई जाति में बांटने जायगा नहीं बंट सकेगें, मजहब में बांटने जायगा, नहीं बंट सकेगें। जनसंघ के लिए मुस्लिम लीग का वोट मिलता है। मुस्लिम लीगी लोग जनसंघ को वोट देते हैं। सभी एक हो गए हैं। एक माने में यह अच्छा भी हुआ है। तो हरिजनों के लिए यही रोग है। दूसरा रोग नहीं है। खैरात से यह चीज नहीं होगी। ...... (व्यवधान).... इसलिए सेल्फ कल्टीवेटिंग टेनेंसी कायम कीजिए जिस से तीन हजार साल से चला आ रहा अत्याचार मिटे।

हरिजन और गैर-हरिजन जो मेहनत करता है, जो श्रमजीवी है। एक साथ मिल कर मरेंगे. एक साथ जीयेंगे। जो उन का उद्धार करने जायेंगे, यह उद्धार तब तक नहीं होगा, जब तक बराबरी के रिश्ते पर उद्धार करने वाले उद्धारक होकर नहीं जायेंगे। वे भाई के रूप में काम करते हैं, मेहनत करते हैं, बाजरे से लेकर गेहूं और चावल पैदा करते हैं वे खैरात के अधिकारी नहीं है, भीख के अधिकारी नहीं हैं, दया के अधिकारी नहीं हैं, वे सम्पत्ति के मालिक हैं इस लिये कि वे उत्पादक हैं।

इस लिये हमारे जनतन्त्र के सामने एक संकट है और जैसा श्री दण्डाव तेजी ने उदाहरण दिया है – यह संकट हमारे देश भर पर आयेगा इस को रोकम नहीं जा सकेगा। मैं फिर कहना चाहता हूं– हत्यारों का गिरोह पूरे तौर से रूलिंग कांग्रेस में आ रहा है बहुत कम अब बाहर रह गये हैं• कम से कम बिहार का तो यही नकशा है। जो सपना 1969 के बाद गरीब हरिजन और किसान देख रहा था, वह धूमिल हो रहा है। जो कल इन्दिरा जी को गालियां देते थे • आज कांग्रेस पार्टी में शामिल हो कर पुलिस को लेकर अत्याचार करने को आते हैं और फिर वही हालत हो रही है जो जो 1969 के पहले थी• वही दुविधा की हालत पैदा हो गई है। इस साल 11 हजार के

आंकड़े मिर्धा जी ने दिये हैं, अब ये 11 लाख न बनें। आप कठोर कदम उठायें। जो थोड़े अफसर ईमानदारी से काम करने की कोशिश करते हैं उन को बढ़ावा दें, नहीं तो ये हत्यायें कहां ले जायेंगी मैं कह नहीं सकता। दो दर्जन हत्यायों की बात मैंने कही है, जिन में हमारे सहोदर साथी मारे गये, जिन में 10 हरिजन भी थे और वे हत्यारे आज कांग्रेस के संरक्षण में हैं। उन्हें सरकारी संरक्षण मिला हुआ है बारबार ऐसा हुआ है। आज पूरे सदन को पूरी सरकार को सभी लोगों को इस सवाल पर मजबूती के साथ दृढ़ता के साथ कदम उठाने की जरूरत हैजिस से हमारा जन तन्त्र पुष्ट हो और यह खतरा आगे पैदा न हो।

SHRI KARTIK ORAON (Lohardaga): Mr. Chairman, Sir, I was a little surprised as to how this subject came up for discussion in the House as a general subject. I was just wondering whether there is any election knocking at the door. Normally, the political parties and, particularly, the Opposition parties want to make a capital out of these atrocities on Harijans, Adivasis and all these people. I want to tell this House that it is not a political subject. This is a subject which can be sorted out by creating conditions in the country in which they will be able to understand the problems of the Scheduled Castes and Scheduled Tribes and, for that matter, the people at the lower rungs of the society.

Today, the members of the House have been discussing what they should not. We have been discussing this subject for the last 4-5 years on different occasions. But when you want to make it a political subject, I would like to ask the Opposition parties one question: When the Opposition parties in some States had their own Governments, when they were in power there, were they in a position to create conditions, set an example, so that no Scheduled Castes and Scheduled Tribes people would have been exploited to such an extent? What is the position today? They have not been able to create confidence amongst the Scheduled Castes and Scheduled Tribes.

This is quite clear. Let us not try to find out some excuses whenever we have been hearing about atrocities against the Harijans. We know all about them. I know what happened in Rajasthan. I know how many Harijan people have been burnt alive; how many children have been burnt alive; how many Harijan women have been stripped naked and raped. These are not the things to be discussed in the House. Let us try to understand what are they all about. It does not help by merely discussing them in the House. Let us try to see what is the root cause of all these atrocities.

We are all creatures of the same society and that society is responsible for creating an atmosphere against Scheduled Castes and Scheduled Tribes people. This is more a question of social imbalance. Whereever there is a question of imbalance, it requires the cooperation of almost every section of the society. It is not a question of a political party. It is not a question of caste, creed and religion. It is a question which has to be sorted out. I want to tell the House that we are thinking merely in terms of atrocities against Scheduled Castes and Scheduled Tribes people. I want to tell the House that it is far greater issue than this. We have heared of the colour bar: we have heard of apartheid in South Africa.

We have heard of colour bar in the USA and UK. But what is going

[Shri Kartik Oraon]

on in our country is more heinous than that. In those countries they have colour bar against people of other nationalities, but in our country this sort of discriminatory feeling is against our own people, against those sections which are poor. We should feel ashamed to discuss this problem in a manner which would create political passions, religious passions and communal passions. We should to understand this problem in a more calculated manner and should try to find solution for that. In spite of there being a parliamentary Committee for Scheduled Castes and Scheduled Tribes and there being a Commissioner for the welfare of Scheduled Castes and Scheduled Tribes, so many atrocities are being committed. And we are still talking in the same way; there has been no change in the discussion, there has been no change in the attitude. We have to sit together and try to find out why it is so. I personally think that we are involved more in politics than in trying to find a solution for the problem.

Now the question is what should be done. As I said, this colour bar in our country is against our own people—Indians against Indians. We have not been able to eliminate the actions and inter-actions between the different societies in our country, between the so-called high and low classes. And we are talking here as if we are doing something wonderful.

Now what is the remedy? In any country if you want to bring about normalcy in law and order, one thing must reign supreme: "such results of human conduct which the law seeks to prohibit must be made punishable." The punishment in the case of atrocities committed against Harijans or Scheduled Castes and Scheduled Tribes must be more severe than in ordinary cases. That is the only solution.

We should strengthen the office of the Commissioner for Scheduled Castes and Scheduled Tribes. But, instead, we have tried to disintegrate that office. This subject was previously under the Department of Social Welfare. Now it has come under the Ministry of Home Affairs, and that gives us a great hope about the future of Scheduled Castes and Scheduled Tribes. I would request the Minister of Home Affairs to strengthen the Commissioner's office. I know the present Commissioner personally. He happens to be an ex-Member of Parliament. He has very good understanding, sympathy and good feelings for the tribal people and Scheduled Castes. Let there be Deputy Commissioners in all the States and Assistant Commissioners in all the districts. Let all the Assistant Commissioners be given the power to twist the arms of the District Magistrate/Deputy Commissioner and Superintendent of Police. In case any attrocity is committed against any member of Scheduled Castes or Scheduled Tribes in a particular district, an adverse entry should be made in the confidential reports of all the district officers concerned—District Magistrate, Superintendent of Police and others.

18.00 hrs.

Whenever there is any incident involving Harijans or Scheduled Castes or Scheduled Tribes, the Commissioner for Scheduled Castes and Scheduled Tribes should move like a fire brigade against those who were responsible for it and extinguish the fire there. Otherwise, there is no use just talking here. Let us try to be realistic and not idealistic; let us try to be pragmatic and not dogmatic. We have had enough of discussions here. I would like to urge upon the hon. Minister of Home Affairs that he should deal with this question in a very cool and calculated manner. Every one should do his

duty. Today the District Magistrates/Deputy Commissioners are not in a position to prevent recurrence of atrocities against Scheduled Castes and Scheduled Tribes, and no notice is taken of that. Instead, they are rewarded with promotions. From the Deputy Commissioner he will become Commissioner and even though there are no posts of Commissioners, they will create them. This is what is happening. Nobody is doing his duty. Let us, therefore, say that we, as Members of Parliament, have a duty to perform and the Home Minister, particularly, owes a duty—the duty of care for the Scheduled Castes and the Scheduled Tribes, especially when the portfolio has been brought under him. And in days to come, in a year or so, let us hope that we will not have any more of such discussions in this House and let us see that there is a change in the right direction towards the welfare of Scheduled Castes and Scheduled Tribes. We do not want to hear any atrocities against any member of the Scheduled Castes or the Scheduled Tribes and they will be like any other citizen of this country. And if there are any atrocities against any member of the Scheduled Castes or Scheduled Tribes, let us try to say that this was a thing committed not against a Scheduled Castes or Scheduled Tribes Member but against an Indian and anything done against an Indian is punishable and that is the yardstick to which we have to work.

SHRI R. P. ULAGANAMBI (Vellore): Mr. Chairman, while we are celebrating the Silver Jubilee of our Independence, we are discussing the atrocities being perpetrated on Harijans in various parts of the country. Is it not a shame on the part of the Government that even after twenty five years of Independence, the Government is not able to prevent such atrocities and violence committed against Harijans? Is this not a shame on the part of the leaders of the party in power? While we are discussing these atrocities, there are no two opinions among the political parties or the political leaders on this issue. Everybody talks about the welfare of Scheduled Castes and the Scheduled Tribes and the Adivasis but without implementing constructive steps to redress their grievances and without giving due and serious consideration to the problems of the Scheduled Castes and the Scheduled Tribes.

Instead of preventing the atrocities committed on Harijans or reducing the number of such cases, the number of cases, in recent years, has actually increased. On 2nd August 1973, our Prime Minister has given statistics in the Rajya Sabha showing that from January 1971 to October 1972, the number of cases of violence committed against Harijans was 1567. Instead of the Government preventing the atrocities and safeguarding the rights and privileges of the Scheduled Castes and the Scheduled Tribes, in recent years the number of cases of violence committed on Harijans has been increasing. At the same time, the atrocities occur not only in a particular part of the country; they have occurred not only in UP or MP or Punjab or Haryana or even in Tamil Nadu or even in Rajasthan, but the atrocities have occurred all over India. What is the reason? The Home Ministry has issued so many orders and directives to the State Governments for implementation. There is a Commissioner for Scheduled Castes and Scheduled Tribes. He is submitting his report every year. Also, there is a Parliamentary Committee on Scheduled Castes and Scheduled Tribes, which also submits its report to this House. In addition, the Government of India appoint a committee now and then and they also submit their suggestions and reports. But, what are the achievements of the Government? What are the achievements as a result of implementation

[Shri R. P. Ulaganambi]

of the suggestions contained in the Commissioner's reports? The achievement is increase in the number of atrocities and cases of violence committed on Harijans. What is the reason? What is the reason that the atrocities and cases of violence are increasing every year? Unless and until all the political parties and their political leaders sit together, look into the matter and give serious attention, this problem will not be solved. I will tell you the reason for this increase.

Our Government passed an Act in this Parliament It is alled the Untouchability Offences Act. If a person commits any act of untouchability he will be penalised under this Act. But how does the question of untouchability itself arise? The caste system is the root cause of untouchability. Without abolishing the caste system how can you eradicate untouchability? Now, what is the reason for the perpetration of caste system? It is the Varnashrama system that is being taught by Bhagavat Gita, which is considered to be the philosophy of the Hindus. So, all this is a single connected thing. Therefore, merely to talk about untouchability is meaningless. We cannot eradicate untouchability and bring about equality in society until and unless we go to the root cause of this system. Unless and until the Government, the political parties and political leaders come forward and abolish the caste system, untouchability cannot be removed from society at all That is what the learned Periyar E. V. Ramaswamy preaches vehemently. He always preaches among the people about the necessity to abolish the caste system because he is convinced that it is the root cause of untouchability. That is why Periyar E. V. Ramaswamy and Arignar Anna used to address public meetings and convene conferences and stress the need for abolition of caste system from our society. Simply passing the Untouchability Offences Act will not remove untouchability, unless we remove the caste system itself. Even now we find that the Puri's Sankaracharya is preaching in support of untouchability. Therefore, unless and until the Government comes forward to completely eradicate the caste system, we cannot remove this untouchability.

Therefore, I request he government, I request the Home Minister, to come forward and appreciate the philosophy propounded by Periyar E. V. Ramaswamy, Arignar Anna and Dr. Ambedkar and propogate among the people the need for abolition of the caste system. Otherwise we cannot have a classless and casteless society which we want to bring about.

With these words, I thank you, Mr Chairman, for having given me which we want to bring about.

श्री मूल चन्द डागा (पाली) : सभापति जी महात्मागांधी ने एक वाक्य कहा था कि अस्पृश्यता जीती रहे इसके बजाये मैं अधिक पसन्द करूंगा कि हिन्दू धर्म का नाश हो जाए। आज शेड्यूल्ड कास्त और शेड्यूल्ड ट्राइब्स पर जो अत्याचार हो रहे उसके कारण सभी को अपनी गर्दन नीची करनी पड़ रही है। सवाल यह है कि सरकार क्या करना चाहती है। हम इस बात के लिए सरकार को आड़े हाथों लेते हैं और सरकार से कहते हैं कि उसने कानून का सख्ती से अमल नहीं किया तो सरकार की तरफ से बड़ा अच्छा भाषण दिया जाता है, पब्लिक का भाषण कि यह सवाल तो बहुत पुराना है, ऐसा नहीं हो सकता है वैसा नहीं हो सकता है लेकिन सवाल यह नहीं है। आज सवाल यह है कि 1973 में सरकार ने कौन से सख्त और मजबूती के कदम उठाए हैं जिन से अत्याचार मिट सकते हैं। हम कल्याणकारी सरकार से यह प्रश्न पूछना चाहते हैं कि जब हरिजन अपने पांव पर उठने लगे हैं अपने अधिकारों को समझने लगे

तो उनकी रक्षा के लिए इस कल्याणकारी सरकार ने कौन कौन से कदम उठाए। अगर बड़ी योजना बनाएंगे कि यह कदम उठाए और वह काम किये तो मैं पूछना चाहता हूं वह योजना तो आपने बताई लेकिन उसे कार्य रूप में परिणत होने के लिए जब हरिजनों ने संघर्ष शुरू किया तो उसके लिए आप बताएं कि कितने डिस्ट्रिक्ट मैजिस्ट्रेट सस्पैन्ड हुए ?

मैं जानना चाहता हूं कि कितने एस० पी० नौकरी से बरखास्त किए गए हैं, कितने थानेदारों को अपने घरों में जाना पड़ा है। मैं चाहता हूं कि 1969 से 1971 तक के तीन साल के आंकडे आप बताएं। 1969 में कुल 1549 घटनाएं हुई। उन घटनाओं में आपने कितनों को सजा दिलाई। श्री बुट्टा सिंह ने आपको एक केस पढ कर सुनाया है जिस में हाई कोर्ट ने एक्विट कर दिया। मैं आपसे पूछना चाहता हूं कि डे टू डे कितने मुकदमे चल रहे हैं इन घटनाओं को लेकर। क्या आपने काम किए हैं ? मैं चाहता हूं कि आप एक दो काम करें। आप अगर इस प्रकार की घटनाएं होती हैं तो पटवारी को जो उस गांव में रहता है जिम्मेवार ठहराएं विल्लेज लेवल वर्कर को ठहराएं। इसी तरह से आप तहसीलदार, डी० एम० को जिम्मेवार ठहराएं। आपको चाहिए कि सैक्शन 107 के अन्दर आप प्रवेंटिव मेजजर्स लें। आप बताएं कि आपने कौन से ऐसे मैशजें लिए हैं। आज जो घटनाएं होती हैं वे एक दिन में नहीं घट जाती हैं। उनके लिए पहले से प्रैपरे-राज की जाती है। 107 के अन्दर आपकी पुलिस एजेंसी ने क्या एकशन लिया है। आपको चाहिए कि आप देखें कि सैशन जज डे टू डे इन केसिस का ट्रायल करें। राष्ट्रीय स्तर पर आप कदम उठाएं। अगर आपने यह सब किया तब पता चलेगा कि आप कितने सीरियस हैं। आप बताएं कि 1971 के बाद कितने मैजिस्ट्रेट किन को आपने ससपेंन्ड किया है। यहां पर बड़े बड़े भाषण दे दिए जाते हैं लेकिन अमल में कुछ नहीं होता है। आपने लैन्ड सीलिंग की। आप बताएं कि कितनी जमीन उसके फलस्वरूप हरिजनों को दी गई या उसके अधिकार में वह गई। अगर नहीं गई तो कौन से कदम उठाए गए उस जमीन पर उनको अधिकार दिलाने के लिए ?

केन्द्र से सवाल किया जाता है तो एक ही उत्तर मिलता है कि हमने स्टेट गवर्नमैंन्ट से पूछा है। जब स्टेट गवर्नमेंट के आंकडे देखे जाते हैं तो पता चलता है कि कोई एस० पी० या मजिस्ट्रेट आदि ससपैंड नहीं होता है। कानून को आप सखती से लागू करे। लैंड सीलिंग को आप सख्ती से लागू करे। कानून बना देना ही काफी नहीं है। कोई घटना घटती है तो जवाब दिया जाता है कि जांच शुरू करवा दी गई है। इस प्रकार से उत्तर अगस्त 1973 में देने की जरूरत नहीं है। प्लान बना दिया गया है, इस प्रकार से उत्तर नहीं चलेंगे। इनवैस्टीगेशन आर्डर कर दी गई है, इसको सुनना आज के जमाने में कोई बरदाश्त नहीं करेगा। कितने आदमियों को क्या क्या सजा दी गई है। जो दोषी थे उनको किस किस प्रकार की सजा दी गई है, यह सभी जाना चाहेंगे। जब आप यह कहते हैं कि जांच शुरू कर दी है तो इसका अर्थ यह है आपका इरादा

[श्री मूल चन्द डागा]

कुछ करने का नहीं है । आपको इसकी बुनियाद में जा कर सोचना होगा और कार्रवाई करनी होगी । दोषी व्यक्तियों को जल्दी सजा हो इसकी आपको व्यवस्था करनी होगी । आप यह भी बताएं कि 1969, 1970 और 1971 में कितने हरिजनों का मर्डर हुआ और कितने दोशी व्यक्तियों को फासी की सजा दी गई ? क्या सैशंज कोर्ट में आप चार चार और तीन तीन साल केसिस चलायेंगे ? आपको चाहिए कि इनके केसिस की डे टू डे हीयरिंग की आप व्यवस्था करें । आपने अस्पृश्यता निवारण कानून बनाया । कितनो को इस कानून के अन्तर्गत आपने सजा दिलाई 1970 और 1971 में यह आप बताएं । कानून बना देना काफी नहीं है, उसको अमली रुप भी देना चाहिये । कागजों पर कानून धरा रह जाए इसको बरदाश्त नहीं किया जा सकता है । किताबें निकाल देना या लिट्रेचर छाप देना काफी नहीं है । गांधी जी ने हरिजनों की समस्याओं को लेकर बहुत साल पहले कहा था कि यह देश के लिए कलंक है और उस कलंक को मिटाने के लिए उन्होंने काम भी किया । उस काम को हमें तेजी से आगे बढ़ाना चाहिये था । उसको हमें अमली रुप देना चाहिये था । केवल योजनाएं किताबों में बना देना ही काफी नहीं है । उससे काम नहीं चलेगा । मैं ब्राह्मणों से पूछता हूं कि यहां भाषण तो वे बड़े लम्बे चौड़े दे देते हैं लेकिन उनके घरों में नौकर कौन है बड़े आदर्श की बातें की जाती है, लेकिन घर में आचरण किस प्रकार का किया जाता है ? वाजपेयी जी जनसंघ वाले भाई बताएं कि उनके यहां कौन नौकर हैं सी० पी० एम० जब पावर में थी तब उसने क्या किया ? यह राजनीतिक स्टट नहीं चलेगा, इस प्रकार के भाषण नहीं चलेंगें . . . .

SHRI B. V. NAIK: On a point of order. Because some community has been mentioned, should this august House become a sort of defending arena? Can a Member of Parliament not express himself? I would like you to give a ruling on this. Let the hon. Member be allowed to proceed.

SHRI K. S. CHAVDA: He should not attack any community.

SHRI B. V. NAIK: He is talking sociology in Parliament, and therefore he should be protected.

MR. CHAIRMAN: Now, let Shri Daga conclude his speech.

SHRI JYOTIRMOY BOSU: On a point of order. Since Shri Daga was speaking in Hindi, I did not quite follow what he said, but the impression that I got was that he was trying to malign the CPM in the House. If he had done so, then that should be expunged.

श्री मूल चन्द डागा : जो शासन पर उंगली उठाते हैं वे अपने कारनामों को भी देखें । जो हरिजनों की दुहाई देते हैं उन लोगों ने उनके लिए क्या किया है? मैं प्रदेश की सरकारों से भी पूछता हूं कि उन्होने इस दिशा में क्या किया ? जो ये कहते हैं कि यह एक राष्ट्रीय समस्या हैं उनको भी अपने कर्त्तव्य का पालन करना चाहिये ।

मैं दो तीन सुझाव देना चाहता हूं । आप प्रिवेंटिव मैं-जेस लें । पटवारी, विल्लेज लेवल वर्कर को टाई डाउन करें । आप कमिश्नर की पोस्ट मजबूत करें । लैंड सीलिंग लाज का मजबूती से पालन करायें । हरिजन बोर्डिंग

हाउस जैसे नामों से हरिजन शब्द को हटा दें। हरिजन .कालोनोज, हरिजन मुहल्ले जो हैं उनको लोगों के बोच में लाएं । 26 साल से यह जो हंड लोड की प्रथा चली आ रही है, इसको बन्द करें ? यह बहुत खराब चीज है । इसको कानून से बन्द करें। कस्टमरी ला अगर हैंड लोड के बारे में है तो इसको आज 26 साल के बाद आप खत्म करें। सिर पर मेला ढोना बन्द करें।

MR. CHAIRMAN: I would like to know from the hon. Minister how much time he would like to take for the reply.

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT): Half an hour will do.

MR. CHAIRMAN: He will then be called at 6.30 p.m.

SHRI K. S CHAVDA: In our country, not a day passes when reports are not received about atrocities committed on Harijans.

Mahatma Gandhi, the Father of the Nation, and Dr. Ambedkar, have done a great deal for the betterment of the Scheduled Castes. But since we have now forgotten Gandhian principles, the Harijans are being harassed and tortured with vengeance. The torture of Harijans is much more than what has been reported in the press or has come to light. The Harijans suffer in silence and have no means to raise their voice and to ventilate their grievances.

The incidents of atrocities committed on Harijans as reported by the press are very shocking and barbaric. And sometimes I feel as if we are living in a barbaric age where there is no law and order and where might is right.

When the Prime Minister made a statement in the Rajya Sabha in reply to a question when she was Home Minister also that during 1967—69, 1112 Harijans were killed in this country. Parliament also had the occasion to discuss the gruesome and ghastly incident of the burning alive of 42 Harijan men, women and children in Kilvanmani village in Tamil Nadu—I think it was in 1970. In Gujarat, my home State, in reply to a question the then Chief Minister, Shri Oza, informed the Assembly that as many as 62 Harijans were reported murdered during the preceding 2-1|2 years. In Anantapur district in Andhra Pradesh in 1973, a Harijan was stonned to death. This was in May 1973. In the same month, a Harijan couple of Murud Akola in Osmanabad district of Maharashtra on the occasion of Maharashtra Day celebrations, requested the Deputy Collector to include their names not as voters but as slaves. Why? Because the cast Hindus did not allow this couple to draw water from a tubewell constructed during the Mahatma Gandhi birth centenary celebrations.

In June 1973, the Revenue Minister of Mysore told the State Legislative Council that a Harijan was hanged in Jebergi village of Gulbarga district... He further said that on June 2, 1973, a Harijan and his wife were tied to a tree and were tortured until the former died. We had also a report regarding four Harijan women being stripped naked and branded with hot iron rods in Bihar. This matter was raised by Shri Vajpayee and myself here on 28th July, 1973 and the hon. Speaker gave an assurance that he would convey the feelings of the House to the Home Minister. But I am sorry to say the Home Minister has not made any statement up till now apprising the House of the steps taken by Government to prevent recurrence of this type of gruesome incident which, apart from the inhuman treatment meted out to an under-privileged class of our society, gives a bad name to the country.

[Shri K. S. Chavda]

In some parts of the country, caste Hindus have become so bold as to show scant regard for law and order. A striking instance is of a case in Meda Adaraj village in Mehsana district in my State, where the caste Hindus attacked a party of revenue personnel headed by Shri Gopalani, the Mamlatdar, and police personnel headed by the PSI, Shri Prajapati, who were trying to restore the land of Harijans usurped by caste Hindus. The Mamlatdar and the police sub-inspector were seriously injured, but that did not prevent them from doing their duty at the risk of life. I brought this to the notice of the present Chief Minister of Gujarat, who, I understand, has taken some action in the matter but who has not replied to my letter. I wrote a letter to him when he was Chief Minister designate. I feel that officers who do their duty without fear or favour, at the cost of their life should be rewarded adequately and officers who connive at these atrocities should be punished severely.

In short, cases of harassment and cruelty are being reported from all parts of the country. These shocking instances arouse the conscience of all civilized persons and the cases are discussed in Parliament and also in State Assemblies. But I am sorry to say that nothing concrete is done to protect the person and property of Harijans. I should like to know what concrete steps Government and the Home Minister are going to take to protect the person and property of the Harijans. The Central Government cannot escape responsibility on the plea that law and order is a State subject. The Constitution of India has cast a special responsibility on the Government of India. The Commissioner for Scheduled Castes and Scheduled Tribes is appointed by the President of India for this purpose. Therefore, I would like to make a few suggestions for the Central Government to implement them immediately.

The State Governments should be asked to see that all cases of atrocities are promptly investigated by police and if necessary special police squad should be created for the purpose. The guilty persons should be brought to book and given deterrent punishment to serve as an example to others.

Secondly the officers who connive at the atrocities then committed on Harijans should be severely punished and the officers who do their duty without fear or favour at the risk of their life should be suitably rewarded.

Thirdly, the Commissioner for Scheduled Castes and Scheduled Tribes should be given executive powers to investigate alleged cases of atrocities and report to Government of India without any lose of time.

If necessary, punitive tax should be imposed in a village where atrocities are committed or where Harijans are boycotted. The then Chief Minister of Bombay State Shri Morarjibhai Desai did it in the case of Mathasul village in Mehsana district of Gujarat and it yielded very good results.

The Ministers both State and Central should during their tours make inquiries about the conditions of Harijans and give every encouragement to Harijans and their representative bodies to ventilate their grievances.

Lastly, a cell should be set up headed by Shri Jagjivan Ramji, Minister of Defence to see the implementation of all these five points suggested by me so that things could be bettered in our country.

श्री स्वामी ब्रह्मानन्दजी (हमीरपुर) : सभापति महोदय, मैं देख रहा हूं कि हरिजनों के मामले में चन्द सदस्य बोलने वालें रहते हैं और एक दो मंत्री यहां उत्तर देने के लिए रहते हैं। इस बारे में कोई दिलचस्पी नहीं है। हमारे साथियों ने बताया है कि इस समस्या का एक कारण आर्थिक है। तो हम सम्पत्ति का राष्ट्रीयकरण क्यों नहीं करते हैं जैसा कि रूस में किया गया है ? इस में क्या कठिनाई है? हम क्यों पूंजीपतियों के पैसे से चुनाव लड़ते हैं।

अगर हम रूस की तरह करते तो यह आर्थिक मसला हल हो जाता।

रहा समाज, तो समाज के अंदर जब तक कि यह ग्रन्थ रहेंगे जो जाति का सवाल और भेदभाव पैदा करते हैं तब तक समाज में यह भेदभाव कैसे मिटेगा ? उन ग्रन्थों को हम बढ़ावा देते हैं– रामायण जैसे ग्रन्थ की जिसमें लिखा है –

ढोल, गंवार, शूद्र, पशु, नारी ।
ये सब ताड़न के अधिकारी ।

उस में यह भी लिखा है :

पूजिय विप्र शील गुण हीना ।
नहीं शूद्र गण ज्ञान प्रवीना ।।

जब तक इन पुस्तकों को जलाया नहीं जाता है तब किस तरह आप हरिजनों के साथ यह ऊंच नीच की भावना मिटा सकते हैं ? अभी गवर्नमेंट उस को अस्सी लाख रुपये दिए हैं और ये लोग जा कर उस की कमेटी में बैठते हैं तब मुझे कष्ट होता है। रामायण में कहां है कि :

जे वर्णाधर्म तेलि कुम्हारा ।
सुपत्त कान्त कोल कलवारा ।

तेली और कुम्हार आदि इन को चारों वर्णों में अधम बताया है और बड़ा लम्बा विस्तार और प्रचार है इन ग्रन्थों का। मुसलमानों को राक्षस कहते हैं और अपने खुद राक्षस हैं। तो इस तरह की जो पढ़ाई है, अभी दिल्ली में यह चौपाई पढाई जाती हैं – ढोल गंवार शूद्र पशु नारी, ऐसा मुझे किसी ने बताया तो जब तक ये ग्रन्थ समाप्त नहीं होते तब तक कैसे भेदभाव मिटेगा ?

उत्तर प्रदेश सरकार ने नौकरियों में इन के लिए 17 प्रतिशत संरक्षण रखा और दिया अभी तक केवल तीन प्रतिशत। 14 प्रतिशत उन में से खत्म कर दिया। रही बैकवर्ड क्लासेज की बात तो 52 प्रतिशत और कहीं कहीं 62 प्रतिशत तक वह हैं। मैं कहता हूं कि अगर कहीं वह जाग उठें और हरिजनों की मदद कर दें तो ये चन्द आदमी जो हुकूमत में बैठे हैं ये नहीं रह सकते। मगर यह हो कैसे।

मैं यह कहता हूं कि हर जगह का मुख्य मंत्री हरिजन बनना चाहिए था, गृह मंत्री बनना चाहिए था। कोई हमारे बाप की कुर्सी नहीं है, हम ने ही कोई ठेका नहीं ले रखा है। दे दें उन्ही हरिजनों को कि आओ और संभालो। हम ने सदियों से राज किया है। राजा बन कर राज किया है और अब भी कर रहे हैं। अब लो संभालो इसे। हम गद्दी तुम्हें सौंपते हैं। वह निपटा लेंगे सारे मसलों को। मगर यह कहां होने वाला है।

मुझे दो मिनट दिया है, उस में मैं और क्या बोलूं। कभी इन ग्रन्थों की बात आप को बताऊंगा। ये जो लोग विरोध करते है यही जा कर शंकराचार्य के पैर छूते हैं जो शंकराचार्य जाति पांत और वर्ण व्यवस्था को मानते हैं। उन को मिनिस्टर लोग बुलाते हैं जो वर्णाश्रम धर्म की बात करते हैं। मानवता की बात होनी चाहिए।

अटल बिहारी ने वाजपेयी जी ने बहुत अच्छे ढंग से बात की। पर मैं कहता कि 56 वर्ष मुझे साधू हुए हो गया। अभी मैंने पैसा नहीं छुआ, व्यक्तिगत सम्पत्ति कभी जमा नहीं की, कपड़े खद्दर के पहनता हूं, गांधी जी के

[श्री स्वामी ब्रह्मानन्द जी]

साथ रहा हूं, मुझे देख लीजिए, मुझे नहीं मानेंगे। मैं किसान के घर में पैदा हुआ हूं। अगर मैं ब्राह्मण होता तो मुझ को मानते। ब्राह्मण कोई शंकराचार्य की गद्दी पर अगर जा कर बैठ जाय जो जाति पांत को मानता है तो उस कि पूजा होगी। जब तक यह चीज बंद नहीं होगी, जब तक यह दवा नहीं चलेगी तब तक बीमारी कैसे जायेगी? उन के साथ पक्षपात होता है। पारसाल मैं ने पूछा कि कितने राज्यपाल हैं हरिजन तो इस साल किसी तरह एक हो गया है। फिर बैकवर्ड क्लास के लोगों को देखिए उन के बारे में पूछता कि बैकवर्ड क्लासेज के कितने मंत्री हैं तो यहां एक भी कोई कैबिनेट का मंत्री नहीं। केवल एक डिप्टी मिनिस्टर हैं हवाई जहाज की दुर्घटना में चोट लगी सारे हिन्दुस्तान में बैकवर्ड क्लास का कोई कैबिनेट मंत्री नहीं है। हालत तो यह है। पर कौन कहे? ये लोग मक्खन लगाते रहते हैं कि हम को टिकट नहीं मिलेगा। जो टिकट के बल पर यहां आते हैं वह डरते हैं वह सच बात कहने में असमर्थ हैं सही बात कहने में। उन्हें जनता की सेवा करनी चाहिए और सेवा के बल पर आना चाहिए, टिकट के बल पर नहीं। किसी पार्टी के टिकट की क्या परवाह करनी है?

इन शब्दों के साथ मैं अपनी बात समाप्त करता हूं क्यों कि समय नहीं है? फिर आगे कभी मौका मिला तो कहूंगा।

MR. CHAIRMAN: The Home Minister.

SHRI P. G. MAVALANKAR (Ahmedabad): Sir, this is an important debate. You have to give opportunity to all parties and groups.

MR. CHAIRMAN: I have still fourteen names with me. If I have to give opportunities to all, it will take another two hours.

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT): Mr. Chairman, Sir...... (*Interruptions*) I have no objection to sitting for some more time. The question is of time. I can sit as long as the House wants. But if every Member wants to speak, even one night is not enough. I have been called upon to speak and that is why I am speaking.

MR. CHAIRMAN: There are 10 more names from the Congress side and 2 more names from the opposition side. In all, 12 names are there. If you want to extend the debate, if that is the desire of the House....

AN HON. MEMBER: By half an hour.

MR. CHAIRMAN: Not half an hour. Then, I have to call all the names and it will take 2 hours.

SHRI UMA SHANKAR DIKSHIT: They can speak on the next occasion.

MR. CHAIRMAN: If you want to extend the time, then you will have to sit upto 7 O' Clock and tomorrow the Minister can reply. In that case, I can call only one or two Members because everybody is taking more than the allotted time. That is the difficulty.

SHRI BUTA SINGH (Rupar): It was decided that we will finish it today.

SHRI UMA SHANKAR DIKSHIT: Let us finish it today. If you postpone it to tomorrow, it might affect the further extension of the Lok Sabha session.

MR. CHAIRMAN: The hon. Minister to reply now.

SOME HON. MEMBERS *rose*—

SHRI P. G. MAVALANKAR: Sir, on the one hand, you say, it is a matter which is above party and on the other hand, the time is alloted on party basis. I cannot accept this. I do not want to inflict my speech on the House...

MR. CHAIRMAN: The Minister says that the debate will be concluded today. We have got only 20 minutes left. If I have to accommodate all the Members, then it will take 2 hours more.

SHRI P. G. MAVALANKAR: The Members who precede us take much longer time than what they are allotted. The Chair is not able to control them. We sit throughout the day and we are denied our chance to speak.. (*Interruptions*).

SHRI UMA SHANKAR DIKSHIT: I would appeal to the House to keep to the schedule. They can speak on some other occasion. Let us stick to the schedule.

SHRI P. M. MEHTA (Bhavnagar): The time should be extended by one hour more,

PROF. MADHU DANDAVATE: Sir, you may call two Members from the Opposition and two or three Members from the Congress party and then ask the Minister to reply. You may give them a few minutes each. It will not take much time.

SHRI P. M. MEHTA: The House should have a full-dress debate on the subject.

SHRI P. G. MAVALANKAR: My point is this. We Independents are given the last chance. We therefore, sit throughout the debate. The Members who precede us take much more time than what is allotted to them. And we are denied the chance. This happens every time. I want your ruling on this. I am not keen to make a speech today. If you do not permit me to make a speech, I will not make a speech. But we Independents are denied the chance. This is happening every time. How many times it will happen like this? Is Parliament only means for people with party affiliations? I want your ruling on this point.

MR. CHARMAN: There is no question of ruling on this point. During this debate, six Members from the ruling party and six Members from the opposition parties have spoken up till now.

In all, 12 Members have spoken. These parties have spoken.

SHRI P. G. MAVALANKAR: My point is different. I am not at all keen to make a speech. I want your guidance.

MR. CHAIRMAN: Is it the desire of the House to extend the time? If you extend the time, I must make it clear that there are 12 more names, 10 names from the Congress party and 2 names from the Opposition. I cannot accommodate them all.

The hon. Minister to reply to the debate.

Then it should be extended to tomorrow...

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): No, we should finish today.

MR. CHAIRMAN: The Minister may please reply.

SHRI UMA SHANKAR DIKSHIT: Mr. Chairman, this is a question of high and primary importance. Except a few of our hon. friends who have tried to make political capital out of this—very few indeed—I must say happily that almost all the sections of the House have suggested and have asserted that this is a question which should be lifted above party politics. As our hon. friend, Shri Atal Bihari

[Shri Uma Shankar Dikshit]

Vajpayee, has said, it should be treated as a national question and not as a party question or a general political question. Whatever the present or topical exigencies, nobody can doubt that the Father of the Nation who created the power that Congress is risked his life from time to time, and there was no other subject, political or social, on which he laid greater stress or to which he gave greater importance. It is in the blood of the Congressmen. It is our declared objective of democratic and secular socialism.... (*Interruptions*). This gentleman laughs in derision. I do not know whether he has understood what I have said. What is he derisive at? Is he derisive at the Father of our Nation? Is he derisive at the great sacrifices that he had made from time to time? (*Interruptions*). Nobody in this House disputes the serious and shameful incidents that have occurred. Nobody disputes that atrocities have been committed. In fact, from the Treasury Benches it has been said that more incidents have occurred than have actually come to notice through press. What has been occasionally stated is that, because of greater awarencess, because of greater assertion of rights on the part of Harijans and other backward people, because of greater sensitivity on the part of the Press, such incidents come into greater lime light and they are mentioned more often.

So far as the main point is concerned, the existence of untochability and its consequential evils, nobody doubt that. But the point which Mr. Atal Bihari Vajpayee made has to be accepted—Prof. Dandavate said that; others also have said that. One hon. friend on this side said that this was a 3,000—year old evil. It is not a matter of 100 years or 200 years or 500 years. It is an age-old evil, continuing in this country for thousands of years. And there is a pathetic faith in the law, in the amnedment of the law, in making the penal provisions more stringent. This is not the way to look at this big problem. It has gone into the system of the Indian people—not only Hindus but also non-Hindus. There are castes among Christians. Even among Harijans there is untouchability; there cannot be marriages, there cannot be social associations. There are Harijans among whom even Panchayats cannot sit together. It is among Muslims also.

In this country, caste has pervaded and because of the backwardness, educational backwardness, economic backwardness and social backwardness...

SHRI JYOTIRMOY BOSU: How clever he is!

SHRI UMA SHANKAR DIKSHIT:.... a large community has suffered for hundreds of years. Since Mahatma Gandhi came on the scene in India, he was fighting this evil. He awakened the conscience of the Indian people, of Hindus more than that of others and the people who took up this movement actively and who made it their life's mission, they were not all Harijans, they were drawn from all communities because of the inspiration that great man gave.

So, there are two things. Firstly, it is an age-old evil. Secondly, so far as the Congress is concerned.... (*Interruptions*). My friend will try to understand. If he is determined not to understand, then I cannot help.... (*Interduptions*). But let him atleast drawn his conclusions after he has heard me.... (*Interruptions*). Why is Mr. Jyotirmoy Bosu trying to intervene at every time? In all that he has said, there has been not a single constructive suggestion. Almost every member of this House said something or other as to what should be done. I ask all of you or anybody to tell me as to what suggestion he has made ultimately. None at all.... (*Interruptions*). None whatsoever. There are other members on the Opposition side who deserve a tribute of credit and

a tribute of appreciation. They made valuatite suggestions and I want to request this House to consider this matter dispassionately. That being the position and this evil having been inherited in this country for a long period, what was our duty? In the beginning when the Constitution was made by the founding fathers, what did they say? Did they equivocate? Did not they frankly, openly acknowledge the evil? They provided in the Constitution that untouchability shall not be recognised and that in all matters of opportunity, social and economic, equality shall be observed. So far as the law and the intention of the framers of the Constitution were concerned, they decided and they declared that all shall be treated alike. After that, what has been done? Has the Congress Party at any time tried to conceal any atrocity or any evil that has come to light and who are the people who have been raising these issues? The Congress Harijans or other Congressmen. Therefore, I beg of you, everybody, not to make this a party political issue at all. It is a national issue and will have to be treated as a national issue.

Now, Shri Atal Bihari Vajpayee referred to the National Integration Council. I do hope and expect that it should be possible for that Council to find a way with its advice and with the advice of others, to giving this an important place in the programme of the Integration Council. I do not know what exactly will happen. The experience on the last occasion was unfortunate for political reasons—it must be important to the people who raised objection and I really do not object to that, it is a matter for each party to decide—difficulties arose and then further progress became somewhat restricted. Anyway that is for the others to consider. But, so far as we are concerned, we would like two main questions to be addressed to by this National Integration Council. One is the raising of the position of the Harjians and the other is the solution of all minority disputes that we have in this country. These are the two difficulties, two obstacles that are coming in the way of integration in this country, emotional integration and national integration of every character.

Now, I go further and say that if for any reason the Integration Council does not give this matter the importance that it deserves, the priority that it deserves, I, for one, would suggest, and, if necessary, I would came to the House, that there should be some other body. It should not be a totally government body. It may be partly official and partly non-official but the initiative, the main motive force should be held in the hands of non-officials. It should be a body such as the one that existed in the time of Gandhiji. He had Harijan Sevak Sangh; it is still there in body, but I don't know how much of its soul is there. What I say is, there has to be some body, some institution which Government should recognise, whose sole object, sole work, sole programme, sole thinking should be the abolition of untouchability and raising the position of the untouchables. Abolition of untouchability is not the main problem, Sir. Untouchability has really ceased to exist. Untouchability in the sense....

SHRI K. S. CHAVDA: No, Sir. The hon. Minister is misleading the House.

SHRI P. M. MEHTA: The statement made by the Home Minister is far, far from the truth.

SHRI UMA SHANKAR DIKSHIT: Please have some patience. Untouchability in the sense of my touching somebody and somebody touching me, and feeling polluted, that feeling has gradually gone out. It is not to be found in the cities at all.

SHRI R. P. ULAGANAMBI: It is increasing.

SHRI UMA SHANKAR DIKSHIT: He may not agree with me. But we cannot say that it is increasing. The

[Shri Uma Shankar Dikshit]

feeling of pollution by touching somebody or by getting touched, is not there, so far as our cities are concerned. Even in hotels, in restaurants and othed places, Harijans go, nobody objects to them, nobody even knows that he is a Harijan, nobody asks anything about them. That is the position. The main thing now is this. (*Interruption*). Please don't expose your ignorance.

SHRI R. P. ULAGANAMBI: Dikshit is the name of a caste. Gupta is a caste name.

Are you prepared to remove the cast name?

SHRI UMA SHANKAR DIKSHIT: What is there? Removing caste names will not solve the problem. The problem is raising the position of Harijans educationally, socially and economically. Unless the Harijans have a social position in the country how can you do it? We are committed to socialism, secular socialism, democratic socialism. We are committed to achieve that. You can hold us responsible where we fail, we can be condemned. But, if we do succeed, you must pay tribute to us. How are we to do this? Socialism cannot be achieved in this country by achieving classless socitty. It has to be a casteless society. Really these classes shall have to go.

Then I want to point out certain pleasant or unpleasant things, as they may be. There are some Harijans who are economically in good condition. Socially also they have achieved some position. But they will not mix with the poor Harijans. Let us understand why this thing is happening. We may pass any number of amendments to the Act making penal provisions; but that will not succeed at all, unless the society accepts this as something to be got rid of, some evil which has to be removed first and foremost. Sometimes you find society also does not understand what to do unless people are guided, people are told what to do and what not to do.

Now, it has been said that nothing has been done. Well, in our rhetorical flourish, it is our habit to over-state things and understate things. When you say nothing has been done, well, I am afraid, you are making a gross understatement.

For instance, I will give you one figure which I saw this morning or yesterday. The number of post-matric scholarships was 114 before 1947. This year the number is three lakhs. And every year the number of scholarships is increasing. (*Interruptions*).

SHRI K. S. CHAVDA: How are you going to protect the lives and properties of harijans?

SHRI P. G. MAVALANKAR: Sir, I am now on a point of order.

MR. CHAIRMAN: There is no point of order.

SHRI P. G. MAVALANKAR: How can you say that there is no point of order without hearing me? Will the minister kindly yield to me?

SHRI UMA SHANKAR DIKSHIT: I am not yielding. I do not want to yield. It will be an intrusion on the time of the House as I have to finish my speech within five minutes.

SHRI P. G. MAVALANKAR: Sir, I am on a point of order and not on point of interruption. I am not used to interrupting unnecessarily. My point of order is this. This whole of this debate is taking place on the various, ugly incidents of atrocities on harijans, men and women, all over the country. Now, necessarily and obviously, this debate has been expanding by a number of arguments

which have been injected into the whole thing. What I wanted to tell the House is this. Is the Minister within his rights if he goes on expanding and widening the scope of the debate and not replying? We are interested in the Minister's finer remarks also. But is it not necessary that the reply should be mainly on the effective steps that Government are taking to see that these atrocities are reduced? That is my point of order.

MR. CHAIRMAN: There is no point of order.

SHRI UMA SHANKAR DIKSHIT: Sir, it is a well-established practice in all Parliaments which says that the issues that have been raised by other Members of the House can also be dealt with by anybody who replies in the debate. On this point, there never has been any doubt and the hon. gentleman....

AN HON. MEMBER: Honourable Member.

SHRI UMA SHANKAR DIKSHIT: I am sorry. Thanks for the correction. At least this corection I am able to accept from him.

The hon. Member made this point without going into the niceties and the details of the Parliamentary practice. Anyway, I was saying that penal provisions and amendments to the Act have to be made. Appeals and expression of heart-felt feelings in harsh and angry language are all understandable. I can understand the anger of Swamiji; a person like him who has tried to be near God to understand the high spirit, but when he finds around himself the small-minded things being done, naturally, he reacts violently. There are other people like him. Who say such things out of anger and anguish. But that will not help. In fact, if he creates some reaction and if he provokes some opposition then the opposite may happen. The cause that Swamiji has got at his heart may not be served.

What was necessary to do for the government and for the leaders of the people was to see that the atrocities do not happen in future. But how to prevent these atrocities from happening in future. Now I am answering Shri Mavalankar's question. He is an able person and an intellectual and therefore, and briefly repeat to let him follow the line of my argument.

SHRI P. G. MAVALANKAR: I wanted him to be precise. *(Interruptions)*

SHRI DASARATHA DEB (Tripura East): We want to know what the Government has done to see that the atrocities are not committed in future. We want a clear-cut reply from the hon. Minister and not the philosophical words. We do not want any philosophical discussion. We quite understand that he has feeling on the subject. But what we want to know is the concrete action that has been taken and that is proposed to be taken.

19.00 hrs.

SHRI UMA SHANKAR DIKSHIT: I am here to reply to the important points that have been made. They should not have raised those questions if they did not want a reply to those points.

In order to do this, I was saying that certain things have to be done in our society. Firstly, education has to be improved. Government are committed to that, and the States also have taken the decision to help. Some hon. Members have no trust in the State Governments at all. One hon. member said that everything that is one in the State is wrong. Let us all understand one fact of administration.

SHRI P. M. MEHTA: On a point of order. It is now 7 p.m. Are you adjourning the House now? The sitting was extended only up to 7 p.m.

MR. CHAIRMAN: How much more time would the hon. Minister take?

SHRI UMA SHANKAR DIKSHIT: Quite a lot of time has been wasted in the interruptions. I would not take more than ten minutes.

SHRI P. M. MEHTA: He can reply tomorrow.

SHRI ATAL BIHARI VAJPAYEE: Now that he has started, let him be allowed to complete.

SHRI UMA SHANKAR DIKSHIT: I shall conclude my speech as soon as possible. (*Interruptions*). Let Shri Jyotirmoy Bosu try and listen to me and get some idea of the problem. This is not a political issue at all. He can reserve those jobes for some other time, and I shall take any number of them. But this is a big problem, and let him try and understand it.

PROF. MADHU DANDAVATE: Let him not touch that explosive material.

SHRI UMA SHANKAR DIKSHIT: All right, I shall not touch that explosive material.

So long as a Harijan carries dirt on his head, so long as a Harijan repairs old shoes, so long as a Harijan engages himself in professions which are lowly and degrading and which normally other castes do not practice, how can we expect the other castes to treat him on a basis of equality?

SHRI R. P. ULAGANAMBI: How can it be based on profession?

SHRI UMA SHANKAR DIKSHIT: Therefore, it should be the first duty of the Government and the people and the municipal corporations to abolish dry latrines and to make it possible for Harijans to take up other professions. I am not publicity oriented, but I would like to tell you a fact. In Delhi, the Corporation or the Metropolitan Council had invited me to a function and asked me to distribute hand-carts to sweepers. I distributed hand-carts, but I warned them then, and I warn the House now, and I warn the people that this is not going to solve this problem. For, dirt has to be taken from the third, second and first floor to the ground below. Who will bring it. The same person has to bring down that dirt. Will he carry that hand-cart also upstairs? It is not possible. You may go to any old city in India and you will find such dry laterines everywhere. Therefore, if we want to pass any law, then let us first pass a law to abolish dry latrines.

SHRI P. M. MEHTA: And convert them into flush latrines.

SHRI UMA SHANKAR DIKSHIT: The number of dry latrines has been going down in city after city. In Delhi also, the number of such dry latrines has gone down steadily and regularly.

But it cannot be done in a day. An age-old habit so pervasive as untouchability with all its evils—even amongst the Harijans it is practised—cannot be abolished in a day. With a full sense of responsibility, I can say that we have to tackle this sericus problem patiently and firmly with hope and faith in the future and work out such measures as will help us to achieve the object.

I have jotted down several measures. I will take some other opportunity to suggest similar measures the acceptance of which will draw nearer the day on which the Harijans

will be a free citizen, an equal citizen, with the rest of his countrymen.

This is not a duty cast only on the Government of India and the State Governments. How can any State Government work successfully in a hostile atmosphere?

The hon. member from the DMK made some observations. If the DMK people do not want to do a thing, can the DMK Government do it? It cannot. Therefore, it is important that we create an atmosphere favourable not only to the abolition of untouchability, because touching or not touching is not so important because we do not touch each other every day, but we should take steps to see that the downtrodden persons should be more educated (*Interruptions*). They should not be allowed to engage in professions which are degrading. They should be given opportunities for a social status in society. Last but not least, his economic condition should be improved.

For achieving these objectives, I again repeat that it is necessary not only for people in government, but for leaders of people all over in the villages, in the cities, to take an active part in the removal of untouchability with all its evils....

SHRI R. P. ULAGANAMBI: Not only removal of untouchability, but much more important,—*i.e.*, abolition of caste system.

SHRI UMA SHANKAR DIKSHIT: They have spoken. Let them listen to me now. I am not saying anything which is unparliamentary or dishonourable. Let them not interrupt.

If they feel strongly on this subject, as Shri Vajpayee and Prof. Dandavate and others have done—they expressed their sentiments strongly—I will expect every MP, every member of the State legislatures, whenever he hears that within a reasonable distance some atrocity is happening, to rush there leaving everything else and try to prevent it. If it cannot be prevented, let him expose the culprits, and try to give a bad name to the people who really perpetrated such atrocities.

PROF. MADHU DANDAVATE: I want one information....

SHRI UMA SHANKAR DIKSHIT: He can ask a question tomorrow or day after. I will answer. I am not yielding. I am replying to the debate and not in giving any information to Prof. Dandvate. He can have it later.

As I was saying, we expect all leaders of people who believe in this cause, as many of us do—I say with a full sense of responsibility that I do—that whenever we hear such an incident is going to occur or about to occur or is in the process of occurring, to run up to that place and try to intervene. Even if a particular incident may occur, others will not, because by our efforts we can ensure that such people are looked down upon in society. This is the point I am making. This is a big cause in which not only officials but non-officials, not only employees of governments, but Ministers and MPs and others in opposition, all, should join to bring about the desired result.

If you really ask for my opinion, there seems to be no real difference of views on this question. Hon. Members, according to their own lights are bringing up issues and have criticised Government in order to remove certain evils and for improving certain practices. Thus, on this subject there is near unanimity and I beg all of you not to take this in any other light. Believe me when I say

[Shri Uma Shankar Dikshit]

that so far as the Government of India are concerned we are determined to take every reasonable and effective step that may be necessary for the abolition of untouchability, not merely in the sense of touching, but also the various kinds of evils that are born out of the system of untouchability.

19.11 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, August 24, 1973/*Bhalra* 2, 1895 (*Saka*).

MGIPND—M—1612 LS—22-11-73— 1,010.